

## ‘सुपरनोवा प्रोजेक्ट के लिए यूनिटेक जैसी प्रक्रिया हो’

नई दिल्ली, प्रेटर: सुप्रीम कोर्ट को शुक्रवार को सुझाव दिया गया कि नोएडा में सुपरटेक रियल्टर्स के ‘सुपरनोवा प्रोजेक्ट’ को पूरा करने के लिए आम्रपाली और यूनिटेक समूहों की तर्ज पर कोर्ट की निगरानी में हाइब्रिड समाधान तंत्र अपनाया जाए। मामले से जुड़े एमिकस क्यूरी एडवोकेट राजीव जैन ने इस प्रक्रिया की देखरेख के लिए सुप्रीम कोर्ट के पूर्व न्यायमूर्ति नवीन सिन्हा का नाम आगे बढ़ाया। मामले की अगली सुनवाई 17 सितंबर को होगी।

सुपरटेक रियल्टर्स वित्तीय संकट में फंसी सुपरटेक लिमिटेड के पूर्ण स्वामित्व वाली सहायक कंपनी है, जो दिवालिया प्रक्रिया से गुजर रही है। कंपनी ने नोएडा के सेक्टर 94 में रियल एस्टेट प्रोजेक्ट सुपरनोवा शुरू किया था, जिसमें रिहायशी, कामर्शियल, आफिस स्पेस, स्टूडियो अपार्टमेंट, सर्विस अपार्टमेंट और शॉपिंग सेंटर बनाने की योजना थी। करीब 300 मीटर ऊंची इमारत में 80 फ्लोर बनाए जाने थे। इसे दिल्ली-एनसीआर की सबसे ऊंची इमारत माना जा रहा था। प्रोजेक्ट की दिवालिया कार्यवाही से जुड़े मामलों में कोर्ट की सहायता कर रहे वकील राजीव जैन ने न्यायमूर्ति सूर्यकांत और जोयमाल्या बागची की पीठ को बताया कि इस प्रोजेक्ट से जुड़े बायर, फाइनेंसर, बैंक आदि

- एमिकस क्यूरी एडवोकेट ने सुप्रीम कोर्ट को सॉपी 721 पेज की रिपोर्ट
- सुप्रीम कोर्ट के पूर्व न्यायमूर्ति की निगरानी में प्रक्रिया पूरी कराने की सलाह

कोर्ट की निगरानी में समाधान प्रक्रिया के पक्ष में हैं। एमिकस की 721 पेज की रिपोर्ट में कहा गया कि आम्रपाली, जेएल और सुपरटेक के मामलों में भी यही प्रक्रिया अपनाई गई थी। रिपोर्ट में कहा गया है कि मौजूदा मामले में भी न्यायालय संविधान के अनुच्छेद 142 में दिए गए विशेषाधिकार का इस्तेमाल कर सकता है।

एडवोकेट जैन ने सुझाव दिया कि सुप्रीम कोर्ट के पूर्व जज नवीन सिन्हा, जम्मू-कश्मीर के पूर्व मुख्य न्यायाधीश एमएम कुमार, एनसीएलटी के पूर्व अध्यक्ष और एनएचआरसी के पूर्व सदस्य प्रक्रिया की निगरानी के लिए उपयुक्त हो सकते हैं।

उन्होंने कहा कि प्रमोटरों को प्रोजेक्ट के नियंत्रण से दूर रखना चाहिए और बहुत जरूरी हो तो तकनीकी सहयोग तक सीमित किया जाए। साथ ही प्रबंधन से जुड़े लोगों को भी समाधान प्रक्रिया में शामिल न किया जाए। रिपोर्ट में सुपरटेक रियल्टर्स के खातों की फॉरेंसिक आडिट कराने का भी सुझाव दिया गया।

## मुंबई ट्रेन विस्फोट : बरी व्यक्ति ने गलत तरीके से कैद करने पर मांगा नौ करोड़ रुपये का मुआवजा

मुंबई। 2006 के मुंबई ट्रेन विस्फोट मामले में निचली अदालत से बरी इकलौते आरोपी अब्दुल वाहिद शेख ने गलत कैद और हिरासत में यातना के लिए 9 करोड़ रुपये का मुआवजा मांगा है।

बाकी आरोपियों को जुलाई में बॉम्बे हाईकोर्ट ने बरी कर दिया था। अब्दुल वाहिद शेख ने शुक्रवार को राष्ट्रीय मानवाधिकार आयोग और महाराष्ट्र मानवाधिकार आयोग के समक्ष दायर अपनी याचिकाओं में पुनर्वास के लिए सहायता का भी अनुरोध किया। महाराष्ट्र आतंकवाद निरोधी दस्ते की ओर से गिरफ्तार किए जाने के 9 साल बाद 2015 में विशेष अदालत ने उन्हें सभी आरोपों से मुक्त कर दिया था। उनके आवेदन में कहा गया है कि कारावास अवधि ने उनके करियर और व्यक्तिगत जीवन को अपूरणीय क्षति पहुंचाई और हिरासत में क्रूर यातना से उन्हें गंभीर स्वास्थ्य समस्याएं हो गईं। आतंकवादी के कलंक ने रिहाई के बाद उनके लिए रोजगार पाना मुश्किल बना दिया। उन्होंने बताया कि वह स्कूल शिक्षक के रूप में काम कर रहे। उन पर इलाज और रहने के खर्च के लिए 30 लाख रुपये का कर्ज भी था। याचिका में कहा है कि उन्होंने नैतिक कारणों से 10 साल तक मुआवजा नहीं मांगा, क्योंकि उनके सह-आरोपियों को दोषी ठहराया जा चुका था। एजेंसी

## **अमेजन पर चाकू बेचने के आरोप में मंत्रालय को नोटिस**

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ई-कॉमर्स प्लेटफॉर्म अमेजन इंडिया पर प्रतिबंधित चाकू बेचने के आरोप की कार्यवाही में इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय को नोटिस भेजा है। इसमें आरोपों की जांच कर 10 दिनों में कार्रवाई रिपोर्ट सौंपने को कहा है। यह भी कहा कि प्रियांक कानूनगो की अध्यक्षता वाली आयोग की पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत इस पर संज्ञान लिया है। कंपनी ने प्रतिक्रिया नहीं दी है। केंद्र सरकार के अधिकारियों को नोटिस भेजा गया है। एजेंसी

## NHRC notice to states, UTs on fertilisers issue; asks DGPs to ensure no harsh action against farmers

New Delhi, Sep 12 (PTI) The NHRC has issued notices to all states and UTs and directed their police chiefs to ensure that "no harsh action or force or lathi charge" is used by authorities against farmers, who are standing in long queues or waiting for distribution of fertilisers, according to proceedings of the case.

The notices have been issued in response to a complaint alleging that there is a "severe shortage" of fertilisers in many states across the country, which is deeply affecting farmers, especially during the important Kharif season when crops are growing.

It further alleged that due to the lack of timely supply, "farmers are agitated", says the September 12-dated proceedings.

The complainant has sought the intervention of the Commission and requested "urgent action" from the authorities to ensure proper and timely distribution of fertilisers like urea and DAP (diammonium phosphate), and to investigate why these shortages are happening, it says.

The complainant has

provided "videos/links" mentioning that lathi charge and force have been allegedly used by police and authorities against farmers, who are waiting or standing in queues due to a shortage of fertilisers, the proceedings add.

The allegations made in the complaint prima facie seem to be "serious violations of the human rights" of the victims, the panel said.

A bench of the National Human Rights Commission (NHRC), presided by its member Priyank Kanoongo, has "taken cognisance under section 12 of the Protection of Human Rights Act, 1993.

The Registry is directed to issue a notice to the chief secretaries of all states and UTs, directing them to issue directions to all district magistrates or authorities concerned to get the allegations levelled in the complaint, inquired into, and to ensure proper and timely distribution of fertilisers like urea and DAP to farmers in their respective states.

Also, directors general of police of all states and UTs have been directed to ensure that "no harsh

action/force/lathi charge/abusive behaviour by the police authorities/administration is used against the farmers, who are standing in long queues/waiting for the distribution of urea/DAP fertilisers etc. and submit report on the incidents, if any, taken place in their states", it adds.

Also, the secretary, Union Ministry of Agriculture and Farmers Welfare, and the secretary, Ministry of Chemicals and Fertilisers, are directed to ensure the proper management and distribution of fertilisers to farmers, and to also facilitate farmers to get the required fertilisers hassle-free, and to submit a report in this regard for the perusal of the Commission within two weeks, the proceedings says.

The complainant has also alleged that poor farmers, who already struggle with limited resources, are now worried and frustrated as they cannot get enough fertilisers to protect their crops.

"All the authorities are directed to submit an action taken report within two weeks for perusal of the Commission," it adds.

## NHRC notice to MeitY over allegation that Amazon 'selling prohibited knives'

NEW DELHI, Sep 12 (PTI)

THE NHRC has sent a notice to the Ministry of Electronics and Information Technology in response to a complaint alleging that e-commerce major Amazon India is "selling prohibited knives", according to the proceedings of the case.

A bench of the National Human Rights Commission, presided by its member, Priyank Kanoongo, has taken cognisance of it under section 12 of the Protection of Human Rights Act, 1993, it says.

There was no immediate reaction from the e-commerce firm. According to the proceedings, dated September 11, the notice has been sent to the Central Government authorities under section 12 of the Protection of Human Rights Act, 1993. "The complainant, a social activist and advocate from Maharajganj, Uttar Pradesh, alleged that e-commerce platform 'Amazon.In' is openly selling prohibited knives," reads the proceedings.



## NHRC directs timely distribution of fertilisers, no cane-charge on farmers

NEW DELHI, SEP 12

THE National Human Rights Commission (NHRC) on Friday directed the Chief Secretaries of all States and Union Territories to ensure the proper and timely distribution of fertilisers like urea and DAP to farmers across the country.

A Bench presided by NHRC member Priyank Kanoongo took cognisance of a complaint alleging severe shortages of fertilizers in many states across the country, which is affecting farmers during the crucial Kharif season.

Issuing notice, the apex human rights body directed Directors General of Police (DGPs) of all States and UTs are directed to ensure no harsh action, lathi charge, or abusive behaviour is used against farmers standing in long queues for fertilisers distribution. It further directed the authorities to investigate the alleged incidents in which lathi charge or force was used by the police against farmers and called for a report on such incidents.



**YEARS-LONG ORDEAL |** Dr Wahid Deen Mohammad Shaikh, a teacher says he endured custodial torture, wrongful imprisonment and irreparable personal losses during those years; has debt of ₹30 lakh

# Man freed in 7/11 blasts seeks ₹9 cr for 9 lost yrs

**Pranali Lotlikar**

MUMBAI

Dr Wahid Deen Mohammad Shaikh, acquitted in 2015 for involvement in the 7/11 Mumbai train blasts case, has sought Rs9 crore as compensation for the nine years he spent in prison before being cleared of all charges in 2015.

Shaikh, who was 28-year-old at the time of his arrest in 2006, was booked under the Maharashtra Control of Organised Crime Act (MCOCA) in connection with the coordinated serial blasts that killed 189 people.

In a press note, Shaikh said he endured custodial torture, wrongful imprisonment and irreparable personal losses during those years.

"I lost the most important years of my youth, my liberty and my dignity. My father died while I was in prison, my mother's mental health collapsed and my children grew up with the stigma of being called 'a terrorist's children,'" he said.



He added that his family continues to face financial distress, with debts of nearly Rs30 lakh, while he suffers from chronic health issues, including glaucoma, caused by alleged custodial torture.

Shaikh, a school teacher, explained that he did not seek compensation immediately after his acquittal out of concern for his co-accused, many of whom were convicted and sentenced to death or life imprisonment. With their



**No money can return the nine years I lost. But compensation is a way of acknowledging that what happened to me was wrong**

**-Dr Wahid Deen Mohammad Shaikh**

recent acquittals, he said, it is now clear that the entire case was "a forgery."

Citing the Supreme Court's 2018 decision to award Rs50 lakh to former ISRO scientist Dr Nambi Narayanan for wrongful arrest, Shaikh argued that his nine-year incarceration deserved a far greater compensation.

"No money can return the nine years I lost. But compensation is a way of acknowledging that what happened to me was wrong, and ensuring that no other innocent person suffers the way I did," he said.

Shaikh has already approached the National Human Rights Commission, the Maharashtra State Human Rights Commission, the Maharashtra State Minorities Commission and the National Minorities Commission with his demand.

The July 11, 2006, serial train blasts in Mumbai killed 189 people and injured over 800. Twenty people were arrested in the case, with 12 eventually convicted and sentenced in 2015. Shaikh was the only accused acquitted by the special court.



# 20 custodial deaths recorded in 2 years in Rajasthan; rights groups express concern

**The Hindu Bureau**  
JAIPUR

Rajasthan has recorded 20 deaths in police custody during the last two years, with most of them linked to health issues, while one person died after falling into a well during an escape attempt. The figures between August 2023 and August 2025 were revealed in a report tabled during the State Assembly's Monsoon Session, which ended on September 10.

Civil rights groups in the State have expressed concern over the custodial deaths and demanded judicial inquiry into each of them and transparent investigation into the cases classified as suicides or medical causes, in order to

**The figures between August 2023 and August 2025 were revealed in a report tabled during the State Assembly's Monsoon Session**

ensure accountability.

The information was provided in the Assembly in response to a query by Congress MLA and chief whip Rafiq Khan. The report said that 12 of the deaths could be attributed to health conditions, while six of the inmates died by suicide. No policeman was found guilty in any of the custodial deaths.

The People's Union for Civil Liberties (PUCL) said here on Friday that the

deaths in police custody were a grave violation of human rights, with disregard to constitutional and legal safeguards. "Every custodial death reflects administrative negligence and the claims of suicide in custody are often suspect, appearing to mask torture, neglect, or inhuman treatment," PUCL-Rajasthan president Bhanwar Meghwanshi said.

Mr. Meghwanshi said the availability of means for suicide in custody pointed to serious lapses in supervision, while deaths ascribed to health causes indicated failure to provide timely medical care and humane treatment. "The increase in custodial deaths in Rajasthan is not only an assault on human dignity but also

a blatant breach of the Constitution, Supreme Court's rulings, and NHRC directives. Unless urgent reforms are undertaken, such incidents will continue to recur, eroding public trust in the rule of law," he said.

**Legal action sought**

The PUCL said that in addition to judicial inquiry into all deaths, strict legal and departmental action should be initiated against the guilty police officers, and adequate compensation and rehabilitation provided to the families of victims.

*Those in distress may contact Sanjivini, Society for Mental Health suicide prevention helpline: 011-40769002.*



# Acquitted 7/11 blasts accused seeks ₹9 cr. for nine years in jail

**Purnima Sah**

MUMBAI

Following the Bombay High Court's July ruling that overturned the convictions of all 12 men in the July 11, 2006 Mumbai train blasts case, Wahid Deen Mohammad Shaikh, the sole person acquitted by the trial court in 2015, has now sought ₹9 crore as compensation for nine years of wrongful imprisonment.

In a statement issued on Friday, Mr. Shaikh said he had approached the National Human Rights Commission, National Commission for Minorities, and the Minority Development Department of the Maharashtra government demanding recognition of what he termed an "irreparable loss" to his liberty, dignity, and life trajectory.

Arrested at the age of 28 under the Maharashtra

Control of Organised Crime Act (MCOCA), Mr. Shaikh spent nine years in Arthur Road Jail before being acquitted by the special MCOCA court on September 11, 2015. His acquittal has not been challenged by the State.

## **'₹30 lakh in debt'**

"The years I lost, the humiliation I faced, and the pain my family endured can never be undone. My father passed away while I was in prison, my mother's mental health collapsed, and my wife raised our children alone under the stigma of being branded a terrorist's family," he said, adding that he continues to live under a debt of nearly ₹30 lakh. Mr. Shaikh pointed to precedents in wrongful arrest cases, including that of ISRO scientist Nambi Narayanan, who was awarded ₹50 lakh by the Supreme Court in 2018.

[ HUMAN RIGHTS VIOLATION PLEA ]

## Teacher acquitted in 7/11 blast case seeks ₹9-cr compensation

Mayura Janwalkar  
letters@hindustantimes.com

**MUMBAI:** Ten years after he was acquitted by a trial court in the 7/11 serial train bomb blasts in Mumbai in 2006, Wahid Shaikh, a school teacher, filed a complaint before the National Human Rights Commission (NHRC) and other bodies, seeking compensation of ₹9 crore for his wrongful incarceration of nine years. Shaikh wrote in his complaint to the NHRC on Friday: "...the nine years I spent in wrongful custody, coupled with brutal custodial torture, have left me and my family devastated in ways no measure can fully repair". He filed similar complaints before the National Minorities Commission, the Maharashtra State Human Rights Commission and also the Maharashtra State Minorities Commission. "Though nothing can return the lost years or

undo the suffering inflicted upon me and my family. I humbly request the Commission to grant me adequate compensation of ₹9 crores for nine years of wrongful imprisonment, custodial torture, and the continuing physical, financial, and psychological suffering that I and my family endure," Shaikh's complaint read.

Of the 13 men arrested by the Maharashtra Anti-terrorism Squad (ATS) and tried for their alleged involvement in the bomb blasts that killed 188 on July 11, 2006, Shaikh was the only one acquitted by the Special Maharashtra Control of Organised Crime Act (MCOCA) Court on September 30, 2015 after nine years in jail. He said the state government had not challenged his acquittal in the higher court because there was no evidence against him.

He, however, recounted the hardship he had his family faced while he was jailed. He



The stigma of being falsely branded a "terrorist" has continued to haunt me even after acquittal

**WAHID SHAIKH**, a teacher who was acquitted in the 7/11 Mumbai bomb blasts case

stated in his complaint, "I was only 28 years old at the time of arrest, at the prime of my life when a person builds his career and future. The wrongful imprisonment during these years caused a severe nine-year gap in my professional and personal life. My career, education and personal development were irreparably destroyed. The stigma of being falsely branded a "terrorist" has continued to

haunt me even after acquittal, leaving permanent scars on my dignity and livelihood." His prolonged incarceration and torture also led to health issues and his suffered socially, economically and emotionally, he said. He also spoke about the impact of his incarceration on his family: "They bore the burden of humiliation and isolation, (and) I myself have been forced into financial debt of

nearly Rs. 30 lakhs to meet medical and living expenses," Shaikh stated.

Shaikh's complaint to the NHRC comes nearly two months after the Bombay High Court acquitted the remaining 12 accused—five of whom were on the death row—in the case. Shaikh, who recently secured a PhD in prison literature, said that although he was acquitted ten years ago, he waited to file his compensation claim.

"The moral reason was that my co-accused were convicted and sentenced to death and life imprisonment. It was not a pleasant moment for me to seek compensation when they were still languishing behind bars..." He said he decided to wait until all his co-accused were proven innocent.

"Now that these acquittals have taken place, it is clear that the entire case was a forgery (sic), and therefore, my demand for compensation becomes even

more legitimate and urgent," Shaikh said in a statement issued on Friday.

He said that rebuilding his life after his release from prison was an uphill task. "Because of the stigma attached to my wrongful implication, most employers refused to hire me," his complaint stated.

Shaikh, a resident of Vikhroli, is a teacher in a school in Byculla and the sole breadwinner in his family of six. "Even in this modest employment, my identity and past have created immense hurdles.

Shaikh, urged the commissions to award him the compensation citing precedents of ISRO scientist S Nambinarayanan, in whose case the NHRC had asked the Kerala government to pay him Rs 10 lakh for his illegal detention under false charges of espionage, among others.

When asked about Shaikh's petition, former judge of the Bombay High Court Abhay

Thipsay said that while in theory the acquitted accused in the 7/11 case may be entitled to compensation, this may be a "difficult area" in the law. "An acquittal does not conclusively mean not guilty. The police initially act on suspicion and they show that they have acted in good faith. Sometimes the evidence is not there, sometimes witnesses turn hostile so every acquitted accused cannot claim compensation."

Thipsay said that courts have earlier given compensation in their civil writ jurisdiction in gross cases or in cases where the evidence is fabricated or continuation of prosecution even after knowing there is no evidence but he was not aware of such compensation given in a case of acquittal. "If the acquitted accused can show that this was a gross case, then he may succeed in getting compensation but the burden to prove his innocence will then be his."

**FOR WRONGFUL INCARCERATION**

# Acquitted in 7/11 train blasts case, teacher seeks Rs 9 cr compensation

**EXPRESS NEWS SERVICE**  
MUMBAI, SEPTEMBER 12

NEARLY A decade after he was acquitted in the 2006 Mumbai train blasts case, Dr Wahid Shaikh, a schoolteacher and one of the individuals accused in the case, has submitted a formal appeal to the National Human Rights Commission as well as Maharashtra State Human Rights Commission, seeking compensation of Rs 9 crore for the losses he endured during his nine years of wrongful imprisonment.

Shaikh was arrested in the 7/11 serial train blasts case, where seven bombs ripped through Mumbai's suburban trains during rush hour, killing over 180 people and injuring

hundreds. He spent nine years in jail before being acquitted in 2015 by a special court.

On July 21, 2025, the Bombay High Court acquitted all 12 individuals previously convicted in the 2006 train blasts case, holding that the prosecution had utterly failed to prove their guilt beyond a reasonable doubt.

Shaikh, who was awaiting the final verdict, submitted his formal appeal on Friday. "Despite brutal suffering, I continued to believe in the justice system, which ultimately acknowledged my innocence," he wrote.

He has demanded Rs 9 crore as compensation for what he calls an "irreparable loss" to his liberty, dignity, and life trajectory. Among the specific damages he lists are physical and psychological torture during police

custody; loss of crucial years of his youth, from age 28 to 37; permanent health complications, including glaucoma and chronic pain; emotional and financial ruin of his family, including the death of his father and mental health deterioration of his mother; educational setbacks for his children; and the collapse of his own academic and professional aspirations.

Shaikh has also claimed that he is under debt of Rs 30 lakh due to ongoing medical and related expenses following his release.

"This is not just about me. It's about the idea that justice must also mean restitution. I lost almost a decade of my life. How do I rebuild from here without institutional support?" Shaikh said.



# '93 blast case: Court rejects plea to exclude evidence

Rebecca Samervel  
@timesofindia.com

**Mumbai:** In the ongoing trial related to the 1993 Mumbai bomb blasts, a special TADA court recently dismissed two pleas from the accused, who sought to exclude evidence of confessional and disclosure statements made by co-accused in earlier phases of the legal proceedings. The court emphasized that judicial discipline prohibits re-litigation of the same issues before a coordinating bench. A similar plea had been rejected by a previous judge, who ruled that an accused cannot exploit their own wrongdoing in evading trial to undermine the legal process. Special Judge VD Kedar stated that confessions of co-accused recorded in earlier parts of the trial would be admissible against co-accused in the current phase. There are 34 confessions from accused in the previous trial.

This marks the third phase of the trial in the 32-year-old case, with several accused already convicted and serving sentences from earlier trials. The judge noted that a change in the judge does not equate to a change in circumstances or law, and the court is not in a position to re-adjudicate legal issues previously settled by the same court. The judge also referenced Supreme Court orders in the cases of convicted

## '06 train blast: Man seeks ₹9 crore payout for wrongful incarceration

**Mumbai:** Abdul Wahid Shaikh, the only accused acquitted by the trial court in the 2006 Mumbai train blasts case, has sought a compensation of Rs 9 crore for his "wrongful incarceration" and "custodial torture". All remaining accused in the case were acquitted by the Bombay High Court in July this year. In his applications filed before the National Human Rights Commission as well as Maharashtra State Human Rights Commission on Friday, Abdul Wahid Shaikh also requested support for rehabilitation. Nine years after he was arrested by the Maharashtra Anti-Terrorism Squad (ATS) in the blasts case, a special court in 2015 cleared him of all charges. The period of imprisonment caused "irreparable" damage to his career, education and personal life, and the "brutal custodial torture" left him with serious health issues, his application said. 77



257 people were killed in the blasts

accused Abu Salem and Mustafa Dossa, which allowed accused individuals to cross-examine witnesses from earlier trials, thereby providing them an opportunity to address the evidence, including confessions.

The Supreme Court is currently hearing appeals from Abu Salem and others convicted in the second phase of the

trial in 2017. Consequently, the issues raised by the current accused are sub-judice and cannot be decided at this time. The seven men standing trial in this phase include Farooq Mansoor alias Farooq Takla, Ahmed Kamal Shaikh alias Ahmed Lambu, Munaf Halari, Abu Bakr, Mohammed Saeed, Mohammed Shoaib Qureshi, and Mohammed Yusuf Ismail Shaikh. The pleas were filed by Shoaib and Yusuf, who argued that they were not tried jointly with the accused whose confessions were recorded earlier.

Yusuf contended that the prosecution should not be allowed to examine a former cop who previously deposed in the first part of the trial, where he arrested accused Salim Mira Shaikh.

# Build character, not just careers: NHRC chairman to ICFAI grads at convocation

Yashaswini.Sri@timesofindia.com

**Hyderabad:** Success in life comes not from career building but from character building, said Justice V Ramasubramanian, chairman of the National Human Rights Commission, addressing graduates at Chartered Financial Analysts of India's (ICFAI) 15th convocation ceremony on Friday.


Cautioning students against equating access to data with wisdom, he noted that earlier generations may have had limited information but better understanding unlike today's generation, which has exposure to information but less understanding.

Sharing Benjamin Franklin's 13 virtues, he highlighted frugality and order as especially relevant for today's youth.

He also reminded graduates that convocation was not the end of their learning. "Going out of an educational institution is not the end of education. This is perhaps the beginning of education," he said, urging them to carry values as their guiding compass.

Delivering his address, ICFAI chancellor and noted economist C Rangarajan shifted the focus to India's aspirations for 2047, when the country marks 100 years of independence. He underlined the link between higher education and India's vision of becoming a developed nation.

"As you enter a new stage in your life, your future is interlinked with the future of this country. At the same time, you



Make no expense but to do good to others and yourself. This generation has forgotten frugality... Consumerism-driven lifestyles were weakening the virtue of restraint. Living with discipline and simplicity, was not about denial but about directing resources toward meaningful purposes

— Justice V Ramasubramanian  
| NHRC CHAIRMAN

have the opportunity to shape it," Rangarajan told the graduating batch.

He stressed that India must raise its per capita income from the current \$2,381 to over \$18,000 within two decades to join the ranks of developed countries. Achieving this would require a sustained real growth rate of at least 7.4%, higher than the past decade's average.

Laying out a roadmap, he listed five priorities: boosting investment, adopting new technologies, promoting labour-intensive sectors, expanding social infrastructure in health and education, and ensuring growth with equity. "Competition in any field today is competition in knowledge," he emphasised.





Ex-RBI Governor C. Rangarajan and NHRC Chairman V. Ramasubramanian at the ICFAI Foundation for Higher Education convocation on Friday.

## ‘Viksit Bharat needs collective efforts’

**The Hindu Bureau**  
HYDERABAD

To become a developed country by 2047, India needs a GDP of \$ 29.99 trillion and that requires a nominal GDP growth of 11.41% annually for 25 years, and a real growth of 7.41%, Chancellor of ICFAI Foundation for Higher Education C. Rangarajan said on Friday. Mr. Rangarajan was presiding over the 15th convocation of ICFAI Foundation for Higher Education.

Showing quantitative dimensions and factors that could make India achieve the goal of Viksit Bharat, the former governor of the Reserve Bank of India (RBI) and former chairman of the Prime Minister's Economic Advisory Council highlighted the regional di-

mension of Viksit Bharat and pointed out that six States contribute 52% to the national GDP, while 27 States and UTs for 48%. And several dynamic factors impact achieving the goal. “The Viksit Bharat is not just a statistical goal. It has to be a transformative journey that requires the collective efforts of the society,” he said.

Former SC judge and NHRC chairperson Justice V. Ramasubramanian said that character building is equally important as career building. The convocation saw 3,947 students graduate and 11 students being awarded Ph.D. degrees in Management and six in Law. Over 1,250 students were given MBA degrees from Hyderabad, and 422 from Bengaluru off campus.



# Build character, not just careers: NHRC chairman to ICFAI grads at convocation

Yashaswini.Sri@timesofindia.com

**Hyderabad:** Success in life comes not from career building but from character building, said Justice V Ramasubramanian, chairman of the National Human Rights Commission, addressing graduates at Chartered Financial Analysts of India's (ICFAI) 15th convocation ceremony on Friday.


Cautioning students against equating access to data with wisdom, he noted that earlier generations may have had limited information but better understanding unlike today's generation, which has exposure to information but less understanding.

Sharing Benjamin Franklin's 13 virtues, he highlighted frugality and order as especially relevant for today's youth.

He also reminded graduates that convocation was not the end of their learning. "Going out of an educational institution is not the end of education. This is perhaps the beginning of education," he said, urging them to carry values as their guiding compass.

Delivering his address, ICFAI chancellor and noted economist C Rangarajan shifted the focus to India's aspirations for 2047, when the country marks 100 years of independence. He underlined the link between higher education and India's vision of becoming a developed nation.

"As you enter a new stage in your life, your future is interlinked with the future of this country. At the same time, you



Make no expense but to do good to others and yourself. This generation has forgotten frugality... Consumerism-driven lifestyles were weakening the virtue of restraint. Living with discipline and simplicity, was not about denial but about directing resources toward meaningful purposes

— Justice V Ramasubramanian  
| NHRC CHAIRMAN

have the opportunity to shape it," Rangarajan told the graduating batch.

He stressed that India must raise its per capita income from the current \$2,381 to over \$18,000 within two decades to join the ranks of developed countries. Achieving this would require a sustained real growth rate of at least 7.4%, higher than the past decade's average.

Laying out a roadmap, he listed five priorities: boosting investment, adopting new technologies, promoting labour-intensive sectors, expanding social infrastructure in health and education, and ensuring growth with equity. "Competition in any field today is competition in knowledge," he emphasised.

## अमेजन इंडिया पर प्रतिबंधित चाकू बेचने का लगा आरोप

नयी दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ई-कॉमर्स कंपनी अमेजन इंडिया पर प्रतिबंधित चाकू बेचने का आरोप लगाने वाली एक शिकायत के जवाब में इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय को नोटिस भेजकर मामले की जांच करने को कहा है।

मामले की कार्यवाही में कहा गया कि एनएचआरसी के सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत इस पर संज्ञान लिया है। ई-कॉमर्स कंपनी की ओर से तत्काल कोई प्रतिक्रिया नहीं आई है। ज्ञात सितंबर की कार्यवाही के अनुसार पीठ ने

मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत केंद्र सरकार के अधिकारियों को नोटिस भेजा है। कार्यवाही में कहा गया, शिकायतकर्ता उत्तर प्रदेश के महाराजगंज की एक सामाजिक कार्यकर्ता और अधिवक्ता है। उन्होंने आरोप लगाया है कि ई-कॉमर्स मंच अमेजन डॉट इन खुलेआम प्रतिबंधित चाकू बेच रहा है। शिकायतकर्ता के अनुसार वह शस्त्र अधिनियम, 1959 की धारा दो और 20 का उल्लंघन है, जिससे जन सुरक्षा को खतरा है और स्थानीय कानूनों का उल्लंघन होता है। शिकायतकर्ता ने इस मामले में आयोग से हस्तक्षेप करने और अधिकारियों से इस मुद्दे पर तत्काल कार्रवाई करने का अनुरोध किया है।

## मानवाधिकार आयोग को नोनहरा लाठीचार्ज प्रकरण की दी जानकारी, कार्रवाई की मांग

गाजीपुर। आजाद अधिकार सेना के राष्ट्रीय अध्यक्ष अमितभ ठाकुर व महासचिव सह प्रवक्ता डॉ. नूतन ठाकुर ने शुक्रवार को राष्ट्रीय मानवाधिकार आयोग, नयी दिल्ली को पत्र लिखकर नोनहरा थाना परिसर में हुए लाठीचार्ज और घायल सियाराम उपाध्याय की मौत की जानकारी दी।

साथ ही इस प्रकरण की जांच और दोषी पुलिस कर्मियों पर एफआईआर दर्ज करने की मांग की है। पत्र में लिखा कि कुछ लोग बिजली के पोल से संबंधित एक प्रकरण में थाना परिसर में विरोध प्रदर्शन कर रहे थे। इस दौरान पुलिस ने अचानक थाने की लाइट बंद

कार्रवाई से संतुष्ट नहीं है परिवार गाजीपुर। सियाराम के बड़े भाई शशिकांत उपाध्याय ने बताया कि मामले में अब तक जो भी कार्रवाई हुई है। उससे उनका परिवार संतुष्ट नहीं है। दोषियों को चिह्नित कर उनके खिलाफ सख्त कार्रवाई की जाए। मामले की उच्चस्तरीय जांच कराई जाए। शशिकांत गुजराल में रहकर ट्रक चलाते हैं और परिवार का जीविकोपार्जन करते हैं। संवाद

कर लाठीचार्ज कर दिया। इससे कई लोग गंभीर रूप से घायल हुए। घायल सियाराम उपाध्याय की 11

सिंथर को मौत हो गई। मृतक भाजपा से जुड़ा बताया गया है। इस मामले में पुलिस ने अब तक न तो एफआईआर दर्ज की है, न समुचित कार्रवाई। सिर्फ पुलिस कर्मियों का निलंबन कर मामले को रफा दफा करने का प्रयास किया जा रहा है।

सियाराम उपाध्याय के शरीर पर आई चोटों के फोटो तथा वीडियो इस बात को प्रमाणित कर देते हैं कि उनकी मौत पुलिस की पिटाई से हो गई है। उन्होंने दोषी पुलिस कर्मियों पर केस दर्ज कराने के साथ पीड़ित परिवार को न्यूनतम 50 लाख रुपये राजकीय क्षतिपूर्ति प्रदान कराने के आदेश देने की गुजारिश की है। संवाद



# 9 साल जेल में रहने के मांगे 9 करोड़ रु.

## ब्लास्ट में बरी होने पर शेख की पुकार

■ मुंबई, (सं.) 2006 के मुंबई सीरियल ट्रेन विस्फोट मामले में नौ साल जेल में बिताने वाले डॉ वाहिद दीन मोहम्मद शेख ने, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) महाराष्ट्र राज्य मानवाधिकार आयोग और राष्ट्रीय अल्पसंख्यक आयोग (एनएमसी) से 9 करोड़ रुपये के मुआवजे की मांग की है. शेख का दावा है कि उन्हें 7/11 विस्फोट मामले में मकोका के तहत गलत तरीके से फंसाया गया था, जिसमें सात बम धमाकों में 187 लोग मारे गए और 800 से अधिक घायल हुए थे. 46 वर्षीय शेख को 2015 में विशेष अदालत ने बरी कर दिया था. जबकि अन्य 12 आरोपियों को सजा सुनाई गई थी. इस साल जुलाई में बॉम्बे हाई कोर्ट ने सभी 12 आरोपियों को बरी कर दिया है. शेख ने बताया कि जेल में बिताए नौ सालों में उन्हें शारीरिक और मानसिक यातनाएं झेलनी पड़ीं, जिससे ग्लूकोमा



और अन्य स्वास्थ्य समस्याएं हुई. उनके पिता का निधन हो गया, मां का मानसिक स्वास्थ्य बिगड़ा और परिवार आर्थिक तंगी में डूब गया. उनके बच्चे 'आतंकवादी के बच्चे' कहे जाने के कलंक के साथ बड़े हुए. शेख, जो अब शिक्षक हैं, ने कहा कि, मेरा करियर और शिक्षा बर्बाद हो गए, मैं 30 लाख के कर्ज में हूं. उन्होंने पहले मुआवजा इसलिए नहीं मांगा, क्योंकि सह-अभियुक्त जेल में थे. अब सभी के बरी होने के बाद, वह अपनी मांग को जायज मानते हैं.

Times of India

**Build character, not just careers, NHRC chief tells ICFAI graduates at convocation**

<https://timesofindia.indiatimes.com/city/hyderabad/build-character-not-just-careers-nhrc-chief-tells-icfai-graduates-at-convocation/articleshow/123858494.cms>

Sep 13, 2025, 12.16 AM IST

Hyderabad: Success in life comes not from career building but from character building, said Justice V Ramasubramanian, chairman of the National Human Rights Commission, addressing graduates at Chartered Financial Analysts of India's (ICFAI) 15th convocation ceremony on Friday.

Cautioning students against equating access to data with wisdom, he noted that earlier generations may have had limited information but better understanding unlike today's generation, which has exposure to information but less understanding.

Sharing Benjamin Franklin's 13 virtues, he highlighted frugality and order as especially relevant for today's youth.

He also reminded graduates that convocation was not the end of their learning. "Going out of an educational institution is not the end of education. This is perhaps the beginning of education," he said, urging them to carry values as their guiding compass.

Delivering his address, ICFAI chancellor and noted economist C Rangarajan shifted the focus to India's aspirations for 2047, when the country marks 100 years of independence. He underlined the link between higher education and India's vision of becoming a developed nation.

"As you enter a new stage in your life, your future is interlinked with the future of this country. At the same time, you have the opportunity to shape it," Rangarajan told the graduating batch.

He stressed that India must raise its per capita income from the current \$2,381 to over \$18,000 within two decades to join the ranks of developed countries. Achieving this would require a sustained real growth rate of at least 7.4%, higher than the past decade's average.

Laying out a roadmap, he listed five priorities: boosting investment, adopting new technologies, promoting labour-intensive sectors, expanding social infrastructure in health and education, and ensuring growth with equity. "Competition in any field today is competition in knowledge," he emphasised.

Hindu

**Viksit Bharat needs collective efforts of society: ex-RBI Governor**

<https://www.thehindu.com/news/national/telangana/viksit-bharat-needs-collective-efforts-of-society-ex-rbi-governor/article70042264.ece>

Published - September 12, 2025 07:39 pm IST - HYDERABAD

The Hindu Bureau

Former RBI Governor C. Rangarajan and Chairman of National Human Rights Commission V. Ramasubramanian at the ICFAI varsity convocation in Hyderabad on September 12, 2025.

To become a developed country by 2047, India needs a GDP of \$ 29.99 trillion and that requires a nominal GDP growth of 11.41% annually for 25 years, and a real growth of 7.41%, Chancellor of ICFAI Foundation for Higher Education C. Rangarajan said on Friday. Mr. Rangarajan was presiding over the 15th convocation of ICFAI Foundation for Higher Education.

Showing quantitative dimensions and factors that could make India achieve the goal of Viksit Bharat, the former governor of the Reserve Bank of India (RBI) and former chairman of the Prime Minister's Economic Advisory Council highlighted the regional dimension of Viksit Bharat and pointed out that six States contribute 52% to the national GDP, while 27 States and Union Territories for 48%. And several dynamic factors impact achieving the goal.

"Viksit Bharat is not just a statistical goal. It has to be a transformative journey that requires the collective efforts of the society," he said. Increase in investment rate, new technologies, focus on labour intensive sectors, and expanding the social infrastructure, are vital to reach the target.

"Growth and equity should not be posed as opposing considerations. They must be woven together to give an acceptable pattern of development," he said, and added that growth must be accompanied by equitable distribution.

Stressing on the current trends in world trade, which are highly impacted by the economic policies of US President Donald Trump, Mr. Rangarajan opined that an emergence of different blocks of countries within which trade is free is inevitable.

Addressing the graduates, former SC judge and National Human Rights Commission (NHRC) chairperson Justice V. Ramasubramanian said that character building is equally important as career building.

Narrating the story of Benjamin Franklin, one of America's founding fathers, he advised students to cultivate some of his '13 virtues'.



The convocation saw 3,947 students graduate and 11 students were awarded their Ph.D. degrees in Management and six in Law. Over 1,250 students were given MBA degree from Hyderabad, and 422 from Bengaluru off campus.

The university conferred honorary degrees on lawyer and former Attorney General of India Keshava Parasaran, creator of 'Zero Budget Natural Farming' Subhash Palekar, and former chairman of HDFC Deepak Parekh.

Tribune India

## **Eco Warrior Awards 2025 Honours India's Green Heroes at a Grand Celebration of Conservation and Innovation**

<https://www.tribuneindia.com/news/business/eco-warrior-awards-2025-honours-indias-green-heroes-at-a-grand-celebration-of-conservation-and-innovation/amp>

ANI | Updated At : 05:05 PM Sep 12, 2025 IST

New Delhi [India], September 12: The spirit of conservation and environmental stewardship was brought to life at the Eco Warrior Awards 2025 and the 3rd edition of the Eco Warrior Conclave, held in New Delhi this evening. Organised by Indian Masterminds in collaboration with the Indian Forest Service (IFS) Association, the event recognised outstanding individuals and innovative initiatives that are shaping the future of India's environmental landscape.

The evening was graced by Mr Bharat Lal, Secretary General of the National Human Rights Commission (NHRC), as the Chief Guest, alongside several eminent dignitaries, senior IFS officers, and leaders from India's corporate and environmental sectors.

The event began with a solemn tribute on the occasion of National Forest Martyrs' Day, commemorating those who sacrificed their lives in the line of duty to protect India's forests and wildlife.

Among the other distinguished guests were Mr. S K Awasthi, Director General of Forests; Mr. C.P. Goyal, Member of the Central Empowered Committee; Dr. S.P. Yadav, Director General of International Big Cat Alliance (IBCA); Ms Jyotsna Sitling, Patron of the IFS Association; Ms Monalisa Das, Secretary General of the IFS Association; Prabhakar Singh, Co-Founder of Indian Masterminds; and Mr. Sharad Gupta, Editor of Indian Masterminds.

Special guests included Mr. Ramveer Tanwar, famously known as Pondman of India; and IRS Rohit Mehra, fondly known as Green Man of India.

### **The Minister Address**

Union Minister of Forests, Climate Change, and Environment, Mr. Bhupender Yadav, was scheduled to be the Chief Guest. However, due to an urgent function and programme convened by the Prime Minister, he was unable to attend in person. Despite his absence, Mr. Yadav sent a special video message to inspire and encourage the dedicated forest officers present at the ceremony.

The Minister congratulated all the officials of the Indian Forest Service Association and said, "As the Environment Minister, I maintain a constant dialogue with them. Their contribution to the promotion and conservation of India's natural wealth is invaluable. Our forest officers work tirelessly, day and night, to maintain a harmonious balance with nature."

"In collaboration with Indian Masterminds, they started a new tradition in 2023 by instituting the Eco Warrior Awards. I have had the privilege of being present at the last two editions. The forest sector today faces many new and evolving challenges - be it human-wildlife conflict, forest degradation, water body conservation, protection of endangered species, wildlife crime, or most importantly, the mission to increase the green cover of the country. Despite these challenges, our officers continue to move forward with determination."

He further said, "The purpose of these awards is to encourage and honour such efforts. One of the greatest lessons we learn from nature is the concept of 'net zero' - nature's greatest gift to us. While the term is widely discussed globally today, its true inspiration lies in nature itself."

"I congratulate all the award winners. I also urge the new generation of officers to work with energy and purpose to strengthen the ecological and economic balance of our nation - because it is only by preserving our ecology that we can truly grow our economy."

#### Highlights of the Evening

Keynote Address by Ms. Monalisa Das, Secretary General of the IFS Association, set the tone for the conclave, highlighting India's global position in forest cover increase.

Key discussions featured two impactful panel sessions: one on Eco-Tourism for the Future, chaired by IFS officer Mr. Vidya Bhushan, highlighting how responsible tourism can empower conservation and communities; and the second on Awakening Collective Environmental Consciousness, led by Mr. Satendra Kumar Singh, focusing on transforming awareness into action.

A Wildlife Photography Exhibition by internationally acclaimed photographer and filmmaker Mr. Mohd Aslam Warisi added an artistic dimension to the evening.

#### Eco Warrior Awards 2025 - Honouring Excellence in Conservation

The evening's pinnacle was the Eco Warrior Awards 2025, which recognised excellence across seven key categories, with a special Lifetime Achievement Award presented to-

Dr. H.S. Singh, Former PCCF, Gujarat - Lifetime Achievement Award

Other notable winners included

IFS Officer Sonali Ghosh, Field Director, Kaziranga National Park - Wildlife Conservation Award

IFS Officer Parveen Kaswan, DFO, Jaldapara - Wildlife Protection Award

IFS Officer Irfan Rasool Wani, Chief Conservator of Forests, Kashmir - Forest Protection Award

IFS Officer K.M. Abharna, CASFOS - Community Connect Award



IFS Officer Dr. S.K. Srivastava, Gujarat - Best Use of Technology Award

Innovative Initiatives Recognized

Project Cheetah - Accepted by Mr. Uttam Kumar Sharma, Kuno National Park

Ek Ped Maa Ke Naam - Accepted by Mr. Sunil Chaudhary, PCCF, Uttar Pradesh

Special Mentions & Recognitions

The event also honoured: Corporate contributors from GAIL, Indian Oil, Karnataka Soaps and Detergents Ltd.

Mr. Mohd Aslam Warisi, for his outstanding wildlife photography and documentary work.

Jury Members, including Dr. S.K. Awasthi, Mr. C.P. Goyal, Dr. S.P. Yadav, Dr. Madhu Verma, and Mr. Keshav Varma, for their commitment to upholding excellence.

A Night to Remember

A special E-book and AV launch chronicling the journey of the Eco Warrior Awards from 2023 to 2025 was unveiled, followed by a video message from Mr Bhupender Yadav, Hon'ble Union Minister for Environment, Forest and Climate Change.

The Chief Guest, Mr. Bharat Lal, addressed the gathering with an inspiring message on collective environmental responsibility, emphasising the importance of long-term ecological stewardship.

Closing Remarks

The event concluded with a Vote of Thanks by Mr Sharad Gupta, Editor, Indian Masterminds, followed by a celebratory dinner and photo session with all awardees and dignitaries.

About Indian Masterminds

Indian Masterminds is a premier digital media platform dedicated to spotlighting the untold stories of civil servants, changemakers, and community leaders driving impact across India. Through the Eco Warrior Awards and Conclave, Indian Masterminds continues to champion the cause of environmental consciousness and sustainable development.

Sponsors and Support

The awards were supported by leading public sector enterprises including:

GAIL (India) Limited - Energising Possibilities

Indian Oil Corporation Ltd. - Enriching India, Energising Lives

Karnataka Soaps and Detergents Ltd. - A Government of Karnataka undertaking

HPCL, NTPC Ltd., and NBCC India Ltd., all of whom were lauded for their commitment to sustainability and corporate responsibility.

(ADVERTORIAL DISCLAIMER: The above press release has been provided by PNN. ANI will not be responsible in any way for the content of the same)

(This content is sourced from a syndicated feed and is published as received. The Tribune assumes no responsibility or liability for its accuracy, completeness, or content.)

Mid-Day

## **IFS officer wins Eco Warrior Award for cracking poaching gangs, wildlife protection**

<https://www.mid-day.com/amp/news/india-news/article/ifs-officer-wins-eco-warrior-award-for-cracking-poaching-gangs-wildlife-protection-23593689>

12 September,2025 02:23 PM IST | Mumbai | Ranjeet Jadhav

Indian Forest Service (IFS) officer Parveen Kaswan has been honoured with the Eco Warrior Award for his work in wildlife protection and cracking poaching gangs, officials said on Friday.

Kaswan currently serves as the Divisional Forest Officer (DFO) of Jaldapara Wildlife Division in West Bengal.

The Eco Warrior Award, now in its third year, is organised by the Indian Forest Service (Central) Association in collaboration with the Indian Masterminds media group. Over 80 IFS officers were nominated this year across various categories, the officials said.

Kaswan was selected by a jury of senior IAS, IPS, and IFS officers, along with conservation experts.

The award was presented during a ceremony in New Delhi on Forest Martyrs' Day on September 11.

The award was given by senior dignitaries, including the Secretary General of the National Human Rights Commission (NHRC), the Director General of Forests, and the Director General of the International Big Cat Alliance.

Under Kaswan's leadership, the Jaldapara Wildlife Division has taken strong action against wildlife poachers, including arresting the infamous rhino poaching gang led by Rikoch Narjinary in North Bengal. His efforts have led to increased safety for wildlife and strong deterrence against criminal activities in protected areas, said the officials.

Earlier, while working at the Buxa Tiger Reserve, Kaswan played a major role in relocating two villages from the core area. During his tenure, the reserve recorded its first tiger sighting since being declared a Tiger Reserve.



Devdiscourse

### **Eco Warriors Shine: Celebrating Conservation Champions at New Delhi Conclave**

The Eco Warrior Awards 2025 and 3rd Eco Warrior Conclave in New Delhi celebrated India's outstanding conservation initiatives. Led by key dignitaries, the event recognized individuals dedicated to environmental stewardship. Highlights included inspiring keynote addresses, engaging panel discussions, and the presentation of awards in seven categories, spotlighting excellence in conservation.

<https://www.devdiscourse.com/article/business/3625592-eco-warriors-shine-celebrating-conservation-champions-at-new-delhi-conclave>

Devdiscourse News Desk | New Delhi | Updated: 12-09-2025 17:07 IST | Created: 12-09-2025 17:07 IST

New Delhi played host to the Eco Warrior Awards 2025 and the third edition of the Eco Warrior Conclave, uniting individuals driven by the mission to transform India's environmental future. Under the aegis of Indian Masterminds and the Indian Forest Service (IFS) Association, the event highlighted remarkable achievements in conservation.

The gathering, attended by prominent officials including Mr. Bharat Lal from the National Human Rights Commission, honored fallen forest martyrs on National Forest Martyrs' Day. Despite the absence of Union Minister Bhupender Yadav due to unforeseen Prime Ministerial commitments, his recorded address provided a boost to the participating forest officers.

The event's high points included addresses from key figures such as Ms. Monalisa Das and discussions on eco-tourism and environmental consciousness. The evening unfolded with the prestigious Eco Warrior Awards, culminating in the honoring of pioneers like Dr. H.S. Singh with the Lifetime Achievement accolade and innovative projects such as Project Cheetah being recognized. Corporate partners like GAIL and Indian Oil were also applauded for their sustainability efforts.

The Hans India

**NHRC directs timely distribution of fertilisers, no cane-charge on farmers**

<https://www.thehansindia.com/news/national/nhrc-directs-timely-distribution-of-fertilisers-no-cane-charge-on-farmers-1005865>

IANS | 12 Sept 2025 10:00 PM IST

**HIGHLIGHTS** New Delhi: The National Human Rights Commission (NHRC) on Friday directed the Chief Secretaries of all States and Union Territories to ensure the...

New Delhi: The National Human Rights Commission (NHRC) on Friday directed the Chief Secretaries of all States and Union Territories to ensure the proper and timely distribution of fertilisers like urea and DAP to farmers across the country. A Bench presided by NHRC member Priyank Kanoongo took cognisance of a complaint alleging severe shortages of fertilizers in many states across the country, which is affecting farmers during the crucial Kharif season.

Issuing notice, the apex human rights body directed Directors General of Police (DGPs) of all States and UTs are directed to ensure no harsh action, lathi charge, or abusive behaviour is used against farmers standing in long queues for fertilisers distribution. It further directed the authorities to investigate the alleged incidents in which lathi charge or force was used by the police against farmers and called for a report on such incidents.

The NHRC asked Secretaries of the Union Ministry of Agriculture & Farmers Welfare and Ministry of Chemicals & Fertilizers to ensure smooth and hassle-free distribution of fertilisers to farmers. The apex human rights body has called for an Action Taken Report (ATR) from all authorities within two weeks in the matter. According to the complaint, the lack of timely supply of essential fertilisers like Urea and DAP has caused distress and frustration among poor farmers, who are struggling to protect their crops. Further it alleged that in some states, police and administrative authorities resorted to lathi charge and other forceful measures against farmers waiting in long queues for fertilisers.

Seeking intervention from the NHRC, the complainant requested urgent action from the authorities to ensure the proper and timely distribution of fertilisers and to investigate the reasons behind these shortages. In its notice issued under Section 12 of the Protection of Human Rights Act, 1993, the apex human rights body observed that the allegations, if true, prima facie indicate serious violations of human rights of the victims.

The Week

## **NHRC notice to states UTs on fertilisers issue asks DGPs to ensure no harsh action against farmers**

<https://www.theweek.in/wire-updates/national/2025/09/12/del81-nhrc-farmers.html>

PTI Updated: September 12, 2025 22:38 IST

New Delhi, Sep 12 (PTI) The NHRC has issued notices to all states and UTs and directed their police chiefs to ensure that "no harsh action or force or lathi charge" is used by authorities against farmers, who are standing in long queues or waiting for distribution of fertilisers, according to proceedings of the case.

The notices have been issued in response to a complaint alleging that there is a "severe shortage" of fertilisers in many states across the country, which is deeply affecting farmers, especially during the important Kharif season when crops are growing.

It further alleged that due to the lack of timely supply, "farmers are agitated", says the September 12-dated proceedings.

The complainant has sought the intervention of the Commission and requested "urgent action" from the authorities to ensure proper and timely distribution of fertilisers like urea and DAP (diammonium phosphate), and to investigate why these shortages are happening, it says.

The complainant has provided "videos/links" mentioning that lathi charge and force have been allegedly used by police and authorities against farmers, who are waiting or standing in queues due to a shortage of fertilisers, the proceedings add.

The allegations made in the complaint prima facie seem to be "serious violations of the human rights" of the victims, the panel said.

A bench of the National Human Rights Commission (NHRC), presided by its member Priyank Kanoongo, has "taken cognisance under section 12 of the Protection of Human Rights Act, 1993.

The Registry is directed to issue a notice to the chief secretaries of all states and UTs, directing them to issue directions to all district magistrates or authorities concerned to get the allegations levelled in the complaint, inquired into, and to ensure proper and timely distribution of fertilisers like urea and DAP to farmers in their respective states.

Also, directors general of police of all states and UTs have been directed to ensure that "no harsh action/force/lathi charge/abusive behaviour by the police authorities/administration is used against the farmers, who are standing in long queues /waiting for the distribution of urea/DAP fertilisers etc. and submit report on the incidents, if any, taken place in their states", it adds.

Also, the secretary, Union Ministry of Agriculture and Farmers Welfare, and the secretary, Ministry of Chemicals and Fertilisers, are directed to ensure the proper management and distribution of fertilisers to farmers, and to also facilitate farmers to get the required fertilisers hassle-free, and to submit a report in this regard for the perusal of the Commission within two weeks, the proceedings says.

The complainant has also alleged that poor farmers, who already struggle with limited



resources, are now worried and frustrated as they cannot get enough fertilisers to protect their crops.

"All the authorities are directed to submit an action taken report within two weeks for perusal of the Commission," it adds.

(This story has not been edited by THE WEEK and is auto-generated from PTI)

Devdiscourse

### **NHRC Steps in to Address Fertiliser Shortage Amid Farmers' Plight**

The National Human Rights Commission (NHRC) has issued directives to prevent harsh measures against farmers amid a significant fertiliser shortage affecting crucial planting seasons. The complaint highlights the human rights violations due to delayed fertiliser distribution, urging urgent corrective actions from state and national agricultural authorities.

<https://www.devdiscourse.com/article/law-order/3626425-tragic-beheading-of-indian-origin-motel-manager-raises-immigration-concerns>

Devdiscourse News Desk | New Delhi | Updated: 12-09-2025 22:42 IST | Created: 12-09-2025 22:42 IST

The National Human Rights Commission (NHRC) has issued directives to all states and Union Territories, instructing police chiefs to avoid harsh actions, including lathi charges, against farmers enduring extensive queues for fertiliser distribution.

This move followed a complaint regarding the widespread fertiliser shortage impacting farmers nationwide, especially during the vital Kharif crop season. The NHRC received evidence pointing to severe human rights violations, including alleged police force against farmers due to delayed fertiliser supplies.

The NHRC, chaired by member Priyank Kanoongo, invoked Section 12 of the Protection of Human Rights Act, 1993. Officials from agricultural and chemical ministries have been pressed to ensure timely fertiliser distribution, while police authorities must submit incident reports within two weeks.

(With inputs from agencies.)

Lokmat Times

### **NHRC directs timely distribution of fertilisers, no cane-charge on farmers**

<https://www.lokmatimes.com/national/nhrc-directs-timely-distribution-of-fertilisers-no-cane-charge-on-farmers/>

By IANS | Updated: September 12, 2025 19:15 IST

New Delhi, Sep 12 The National Human Rights Commission (NHRC) on Friday directed the Chief Secretaries of all ...

New Delhi, Sep 12 The National Human Rights Commission (NHRC) on Friday directed the Chief Secretaries of all States and Union Territories to ensure the proper and timely distribution of fertilisers like urea and DAP to farmers across the country.

A Bench presided by NHRC member Priyank Kanoongo took cognisance of a complaint alleging severe shortages of fertilizers in many states across the country, which is affecting farmers during the crucial Kharif season.

Issuing notice, the apex human rights body directed Directors General of Police (DGPs) of all States and UTs are directed to ensure no harsh action, lathi charge, or abusive behaviour is used against farmers standing in long queues for fertilisers distribution.

It further directed the authorities to investigate the alleged incidents in which lathi charge or force was used by the police against farmers and called for a report on such incidents.

The NHRC asked Secretaries of the Union Ministry of Agriculture & Farmers Welfare and Ministry of Chemicals & Fertilizers to ensure smooth and hassle-free distribution of fertilisers to farmers.

The apex human rights body has called for an Action Taken Report (ATR) from all authorities within two weeks in the matter. According to the complaint, the lack of timely supply of essential fertilisers like Urea and DAP has caused distress and frustration among poor farmers, who are struggling to protect their crops.

Further it alleged that in some states, police and administrative authorities resorted to lathi charge and other forceful measures against farmers waiting in long queues for fertilisers.

Seeking intervention from the NHRC, the complainant requested urgent action from the authorities to ensure the proper and timely distribution of fertilisers and to investigate the reasons behind these shortages. In its notice issued under Section 12 of the Protection of Human Rights Act, 1993, the apex human rights body observed that the allegations, if true, prima facie indicate serious violations of human rights of the victims.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor



Sakshi Post

**NHRC directs timely distribution of fertilisers, no cane-charge on farmers**

<https://www.sakshipost.com/news/nhrc-directs-timely-distribution-fertilisers-no-cane-charge-farmers-451679>

Sep 12, 2025, 19:15 IST

New Delhi, Sep 12 (IANS) The National Human Rights Commission (NHRC) on Friday directed the Chief Secretaries of all States and Union Territories to ensure the proper and timely distribution of fertilisers like urea and DAP to farmers across the country.

A Bench presided by NHRC member Priyank Kanoongo took cognisance of a complaint alleging severe shortages of fertilizers in many states across the country, which is affecting farmers during the crucial Kharif season.

Issuing notice, the apex human rights body directed Directors General of Police (DGPs) of all States and UTs are directed to ensure no harsh action, lathi charge, or abusive behaviour is used against farmers standing in long queues for fertilisers distribution.

It further directed the authorities to investigate the alleged incidents in which lathi charge or force was used by the police against farmers and called for a report on such incidents.

The NHRC asked Secretaries of the Union Ministry of Agriculture & Farmers Welfare and Ministry of Chemicals & Fertilizers to ensure smooth and hassle-free distribution of fertilisers to farmers.

The apex human rights body has called for an Action Taken Report (ATR) from all authorities within two weeks in the matter. According to the complaint, the lack of timely supply of essential fertilisers like Urea and DAP has caused distress and frustration among poor farmers, who are struggling to protect their crops.

Further it alleged that in some states, police and administrative authorities resorted to lathi charge and other forceful measures against farmers waiting in long queues for fertilisers.

Seeking intervention from the NHRC, the complainant requested urgent action from the authorities to ensure the proper and timely distribution of fertilisers and to investigate the reasons behind these shortages. In its notice issued under Section 12 of the Protection of Human Rights Act, 1993, the apex human rights body observed that the allegations, if true, prima facie indicate serious violations of human rights of the victims.

Disclaimer: This story has not been edited by the Sakshi Post team and is auto-generated from syndicated feed.

The Hawk

### **NHRC directs timely distribution of fertilisers, no cane-charge on farmers**

NHRC Directs States to Ensure Smooth Fertilizer Supply to Farmers Amid Shortages

<https://www.thehawk.in/news/india/nhrc-directs-timely-distribution-of-fertilisers-no-cane-charge-on-farmers>

The Hawk | Sep 12, 2025, 07:15 PM

New Delhi, Sep 12 (IANS) The National Human Rights Commission (NHRC) on Friday directed the Chief Secretaries of all States and Union Territories to ensure the proper and timely distribution of fertilisers like urea and DAP to farmers across the country.

A Bench presided by NHRC member Priyank Kanoongo took cognisance of a complaint alleging severe shortages of fertilizers in many states across the country, which is affecting farmers during the crucial Kharif season.

Issuing notice, the apex human rights body directed Directors General of Police (DGPs) of all States and UTs are directed to ensure no harsh action, lathi charge, or abusive behaviour is used against farmers standing in long queues for fertilisers distribution.

It further directed the authorities to investigate the alleged incidents in which lathi charge or force was used by the police against farmers and called for a report on such incidents.

The NHRC asked Secretaries of the Union Ministry of Agriculture & Farmers Welfare and Ministry of Chemicals & Fertilizers to ensure smooth and hassle-free distribution of fertilisers to farmers.

The apex human rights body has called for an Action Taken Report (ATR) from all authorities within two weeks in the matter. According to the complaint, the lack of timely supply of essential fertilisers like Urea and DAP has caused distress and frustration among poor farmers, who are struggling to protect their crops.

Further it alleged that in some states, police and administrative authorities resorted to lathi charge and other forceful measures against farmers waiting in long queues for fertilisers.

Seeking intervention from the NHRC, the complainant requested urgent action from the authorities to ensure the proper and timely distribution of fertilisers and to investigate the reasons behind these shortages. In its notice issued under Section 12 of the Protection of Human Rights Act, 1993, the apex human rights body observed that the allegations, if true, prima facie indicate serious violations of human rights of the victims.

--IANS

pds/pgh

IANNS Live

**NHRC directs timely distribution of fertilisers, no cane-charge on farmers**

<https://ianslive.in/nhrc-directs-timely-distribution-of-fertilizers-no-lathi-charge-on-farmers--20250912184254>

IANNS | September 12, 2025 7:11 PM

New Delhi, Sep 12 (IANNS) The National Human Rights Commission (NHRC) on Friday directed the Chief Secretaries of all States and Union Territories to ensure the proper and timely distribution of fertilisers like urea and DAP to farmers across the country.

A Bench presided by NHRC member Priyank Kanoongo took cognisance of a complaint alleging severe shortages of fertilizers in many states across the country, which is affecting farmers during the crucial Kharif season.

Issuing notice, the apex human rights body directed Directors General of Police (DGPs) of all States and UTs are directed to ensure no harsh action, lathi charge, or abusive behaviour is used against farmers standing in long queues for fertilisers distribution.

It further directed the authorities to investigate the alleged incidents in which lathi charge or force was used by the police against farmers and called for a report on such incidents.

The NHRC asked Secretaries of the Union Ministry of Agriculture & Farmers Welfare and Ministry of Chemicals & Fertilizers to ensure smooth and hassle-free distribution of fertilisers to farmers.

The apex human rights body has called for an Action Taken Report (ATR) from all authorities within two weeks in the matter. According to the complaint, the lack of timely supply of essential fertilisers like Urea and DAP has caused distress and frustration among poor farmers, who are struggling to protect their crops.

Further it alleged that in some states, police and administrative authorities resorted to lathi charge and other forceful measures against farmers waiting in long queues for fertilisers.

Seeking intervention from the NHRC, the complainant requested urgent action from the authorities to ensure the proper and timely distribution of fertilisers and to investigate the reasons behind these shortages. In its notice issued under Section 12 of the Protection of Human Rights Act, 1993, the apex human rights body observed that the allegations, if true, prima facie indicate serious violations of human rights of the victims.

--IANNS

pds/pgh

Times Now Navbharat

## खाद की कमी पर NHRC सख्त, सभी राज्यों और केंद्र सरकार को भेजा नोटिस

<https://www.timesnowhindi.com/india/nhrc-notice-all-states-and-centre-on-fertilizer-shortage-farmers-rights-article-152789316>

Gaurav Srivastav | Updated Sep 12, 2025, 06:04 PM IST

देशभर में खाद की कमी को लेकर NHRC ने संज्ञान लिया और सभी राज्यों व केंद्र सरकार को नोटिस भेजा। आयोग ने कहा कि खाद न मिलना किसानों के मानवाधिकारों का उल्लंघन है और दो हफ्ते में रिपोर्ट मांगी।

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने देश में खाद की कमी को लेकर आई शिकायत पर गंभीर रुख अपनाया है। आयोग ने कहा कि यह मामला किसानों के मानवाधिकारों के उल्लंघन जैसा है। प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने इस मामले पर संज्ञान लेते हुए सभी राज्यों और केंद्र सरकार को नोटिस जारी किया है।

शिकायत में क्या कहा गया था?

शिकायतकर्ता ने आरोप लगाया कि देश के कई राज्यों में खाद की भारी कमी है, जिससे किसान खासकर खरीफ सीजन में मुश्किल में हैं। समय पर खाद न मिलने से उनकी फसलें खराब होने का खतरा है। गरीब किसान, जो पहले से ही सीमित संसाधनों में काम करते हैं, अब और अधिक परेशान और हताश हो गए हैं।

शिकायत में यह भी आरोप है कि किसान खाद लेने के लिए घंटों कतारों में खड़े रहते हैं और कई जगहों पर पुलिस और प्रशासन ने बल प्रयोग और लाठीचार्ज तक किया है।

NHRC ने संज्ञान लेते हुए क्या कहा?

आयोग ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत इस मामले पर संज्ञान लिया। आयोग ने इसे किसानों के अधिकारों का गंभीर उल्लंघन बताया और सभी संबंधित अधिकारियों को तुरंत कार्रवाई के निर्देश दिए।

राज्यों और केंद्र सरकार को निर्देश जारी

सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को आदेश दिया गया है कि वे जिला अधिकारियों को खाद की समय पर और सही वितरण सुनिश्चित करने और शिकायतों की जांच कराने के निर्देश दें।

सभी राज्यों और केंद्र शासित प्रदेशों के पुलिस महानिदेशकों से कहा गया है कि किसानों के खिलाफ कतारों में खड़े होने या खाद मांगने पर किसी तरह का बल प्रयोग, लाठीचार्ज या अपमानजनक व्यवहार न किया जाए। साथ ही अगर कहीं ऐसी घटना हुई हो तो उसकी रिपोर्ट आयोग को भेजी जाए।

कृषि एवं किसान कल्याण मंत्रालय और रसायन एवं उर्वरक मंत्रालय को निर्देश दिया गया है कि वे खाद का सही प्रबंधन और वितरण सुनिश्चित करें, किसानों को बिना परेशानी खाद मिले और इस संबंध में दो हफ्ते में रिपोर्ट पेश करें।



दो हफ्ते में रिपोर्ट मांगी

आयोग ने सभी संबंधित अधिकारियों से दो हफ्ते के भीतर एक्शन टेकन रिपोर्ट (ATR) देने को कहा है ताकि मामले की आगे समीक्षा की जा सके। रिपोर्ट के आधार पर राष्ट्रीय मानवाधिकार किसानों को खाद दिलवाने के तरीके को और सरल बनाने की कोशिश करेगा।

Dainik Bhaskar

## खाद के लिए लाठीचार्ज पर एनएचआरसी ने मांगी रिपोर्ट: किसानों पर बल प्रयोग और लाठीचार्ज की दो हफ्ते में रिपोर्ट देंगे चीफ सेक्रेट्री, डीजीपी

<https://www.bhaskar.com/local/mp/bhopal/news/nhrc-seeks-report-on-lathicharge-for-fertilizer-135907363.html>

भोपाल 42 मिनट पहले

प्रदेश में खाद की किल्लत और इसके लिए लाइन में लगे किसानों पर किए गए लाठीचार्ज और पुलिस बल प्रयोग के मामले में राष्ट्रीय मानव अधिकार आयोग ने एमपी समेत अन्य सभी राज्यों के मुख्य सचिवों, पुलिस महानिदेशकों (डीजीपी) को नोटिस जारी किया है।

आयोग ने लाठीचार्ज की घटना की रिपोर्ट सीएस और डीजीपी के माध्यम से तलब की है। साथ ही किसानों को खाद की उपलब्धता के लिए समुचित प्रबंध करने के साथ केंद्रीय कृषि और उर्वरक मंत्रालयों समेत राज्य सरकार से दो सप्ताह में रिपोर्ट मांगी है।

आयोग द्वारा जारी नोटिस में कहा गया है कि राष्ट्रीय मानव अधिकार आयोग सदस्य प्रियंक कानूनगो की अध्यक्षता वाली राष्ट्रीय मानवाधिकार आयोग की पीठ ने इस मामले को मानवाधिकार संरक्षण अधिनियम 1993 की धारा 12 के अंतर्गत संज्ञान लिया है। इसके आधार पर एमपी समेत अन्य राज्यों से मुख्य सचिव और डीजीपी को नोटिस जारी कर दो सप्ताह में जानकारी तलब की गई है।

इस आधार पर जारी किया नोटिस

आयोग ने जारी नोटिस में कहा है कि मानवाधिकार संरक्षण अधिनियम 1993 ने राष्ट्रीय मानवाधिकार आयोग (NHRC) भारत को देश के सभी मनुष्यों के अधिकारों की रक्षा और संवर्धन की जिम्मेदारी सौंपी है और PHR अधिनियम 1993 की धारा 13 के तहत जांच के लिए एक सिविल न्यायालय के अधिकार भी दिए हैं।

किसानों की हताशा, चिंता के कारण मांगी जानकारी

आयोग ने मुख्य सचिव और डीजीपी को भेजे नोटिस में कहा है कि एक शिकायतकर्ता ने आरोप लगाया है कि देशभर के कई राज्यों में खाद की भारी कमी है। जिस कारण खरीफ मौसम में फसलें उगने के समय भी खाद नहीं मिलने से किसानों की फसलें बुरी तरह प्रभावित हो रही हैं।

शिकायत में आरोप लगाया गया है कि समय पर सप्लाई न होने के कारण किसान आक्रोशित हैं। शिकायतकर्ता ने यह भी आरोप लगाया है कि गरीब किसान जो पहले से ही सीमित संसाधनों से जूझ रहे हैं, अब चिंतित और निराश हैं, क्योंकि उन्हें अपनी फसलों की सुरक्षा के लिए पर्याप्त खाद नहीं मिल पा रही है।

आयोग के पास पहुंचे हैं लाठीचार्ज, बल प्रयोग के वीडियो

शिकायतकर्ता ने इस मामले में आयोग के हस्तक्षेप की मांग की है और यूरिया तथा डीएपी जैसी खाद का उचित और समय पर वितरण कराने के लिए कहा है। साथ ही यह जांच करने की भी मांग की है कि आखिर ये कमी क्यों हो रही है। आयोग से की गई शिकायत में अधिकारियों से तत्काल कार्रवाई का अनुरोध किया गया है।

आयोग का कहना है कि शिकायतकर्ता ने वीडियो लिंक उपलब्ध कराए हैं। जिनमें बताया गया है कि पुलिस और अधिकारियों ने खाद की कमी के कारण लाइन में खड़े होकर खाद मिलने का इंतजार कर रहे किसानों पर लाठीचार्ज और पुलिस बल प्रयोग किया है। शिकायत में लगाए गए आरोप प्रथम दृष्टया पीड़ितों के मानवाधिकारों का गंभीर उल्लंघन हैं।

आयोग ने दिए यह निर्देश

सभी राज्य और केंद्र शासित प्रदेश के मुख्य सचिव, सभी जिलाधिकारी, संबंधित अधिकारी शिकायत में लगाए गए आरोपों की जांच करें। अपने-अपने राज्यों में किसानों के लिए यूरिया और डीएपी खाद का उचित और समय पर वितरण कराएं।

सभी राज्यों और केंद्र शासित प्रदेशों के महानिदेशक (पुलिस) यह सुनिश्चित करेंगे कि पुलिस अधिकारियों, प्रशासन द्वारा उन किसानों के विरुद्ध कोई कठोर कार्रवाई (लाठीचार्ज, अपमानजनक व्यवहार) न की जाए, जो लंबी लाइन में खड़े हैं और डीएपी व यूरिया खाद के वितरण का इंतजार कर रहे हैं। अगर इस तरह की घटना हुई है तो उसकी रिपोर्ट भी आयोग ने मांगी है।

सचिव, कृषि एवं किसान कल्याण मंत्रालय भारत सरकार और सचिव, रसायन एवं उर्वरक मंत्रालय, भारत सरकार को भी निर्देश दिया गया है कि वे किसानों के लिए खाद का उचित प्रबंधन और वितरण सुनिश्चित कराएं और किसानों को बिना किसी परेशानी के आवश्यक खाद दिलाएं।

इस संबंध में दो सप्ताह के भीतर आयोग को एक रिपोर्ट प्रस्तुत करें।

Amar Ujala

**NHRC: उर्वरक मुद्दे पर सभी प्रदेशों को एनएचआरसी का नोटिस; DGP को निर्देश- किसानों के खिलाफ कठोर कार्रवाई न हो**

<https://www.amarujala.com/india-news/nhrc-notice-to-all-states-and-uts-over-fertilizer-issue-asks-dgps-to-ensure-no-harsh-action-against-farmers-2025-09-12>

न्यूज डेस्क, अमर उजाला, नई दिल्ली Published by: दीपक कुमार शर्मा Updated Fri, 12 Sep 2025 11:16 PM IST

सार

देश

एनएचआरसी ने सभी राज्यों और केंद्र शासित प्रदेशों को नोटिस जारी कर उनके पुलिस प्रमुखों को यह सुनिश्चित करने का निर्देश दिया है कि उर्वरक के लिए लंबी कतारों में खड़े किसानों पर किसी भी तरह की 'कड़ी कार्रवाई, बल प्रयोग या लाठीचार्ज' न किया जाए।

विस्तार

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सभी राज्यों और केंद्र शासित प्रदेशों को नोटिस जारी किए हैं। साथ ही उनके पुलिस प्रमुखों को यह सुनिश्चित करने का निर्देश दिया है कि उर्वरक के लिए लंबी कतारों में खड़े किसानों पर किसी भी तरह की 'कड़ी कार्रवाई, बल प्रयोग या लाठीचार्ज' न किया जाए। यह कदम एक शिकायत के आधार पर उठाया गया है।

शिकायत में कहा गया है कि देश के कई राज्यों में उर्वरकों की 'गंभीर कमी' है, जिससे किसान बुरी तरह प्रभावित हो रहे हैं, खासकर खरीफ सीजन के दौरान जब फसलें उग रही हैं। शिकायत में यह भी कहा गया है कि समय पर उर्वरक न मिलने से किसान नाराज और परेशान हैं।

किसानों पर लाठीचार्ज और बल प्रयोग करने का आरोप

शिकायतकर्ता ने आयोग से हस्तक्षेप की मांग की है। साथ ही यूरिया और डायमोनियम फॉस्फेट (डीएपी) जैसे उर्वरकों का उचित और समय पर वितरण सुनिश्चित करने और इन उर्वरकों की कमी के कारणों की जांच के लिए अधिकारियों से 'तत्काल कार्रवाई' करने का अनुरोध किया है। शिकायतकर्ता ने 'वीडियो/लिंक' उपलब्ध कराए हैं, जिनमें बताया गया है कि पुलिस और अधिकारियों ने उर्वरकों की कमी के कारण कतारों में खड़े या इंतजार कर रहे किसानों पर कथित तौर पर लाठीचार्ज और बल प्रयोग किया है।

आयोग ने कहा- आरोप मानवाधिकारों का गंभीर उल्लंघन

आयोग ने कहा कि शिकायत में लगाए गए आरोप प्रथम दृष्टया पीड़ितों के 'मानवाधिकारों के गंभीर उल्लंघन' प्रतीत होते हैं। एनएचआरसी की एक पीठ, जिसकी अध्यक्षता उसके सदस्य प्रियांक कानूनगो कर रहे हैं, ने 'मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत संज्ञान लिया है।'

उर्वरकों का उचित और समय पर वितरण सुनिश्चित करें



रजिस्ट्री को सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों को नोटिस जारी करने का निर्देश दिया गया है, जिसमें उन्हें सभी जिलाधिकारियों या संबंधित अधिकारियों को शिकायत में लगाए गए आरोपों की जांच करने और अपने-अपने राज्यों में किसानों को यूरिया और डीएपी जैसे उर्वरकों का उचित और समय पर वितरण सुनिश्चित करने का निर्देश दिया गया है।

डीजीपी को कार्रवाई न किए जाने का दिया निर्देश

इसके अलावा, सभी राज्यों और केंद्र शासित प्रदेशों के पुलिस महानिदेशकों को यह सुनिश्चित करने का निर्देश दिया गया है कि 'यूरिया/डीएपी उर्वरकों आदि के वितरण के लिए लंबी कतारों में खड़े किसानों के विरुद्ध पुलिस अधिकारियों द्वारा कोई कठोर कार्रवाई/बल/लाठीचार्ज/अपमानजनक व्यवहार न किया जाए और यदि उनके राज्यों में कोई घटना हुई हो, तो उसकी रिपोर्ट प्रस्तुत करें।'

सचिवों को दो सप्ताह में रिपोर्ट प्रस्तुत करने का निर्देश

कार्यवाही में कहा गया है कि केंद्रीय कृषि एवं किसान कल्याण मंत्रालय के सचिव और रसायन एवं उर्वरक मंत्रालय के सचिव को किसानों के लिए उर्वरकों का उचित प्रबंधन और वितरण सुनिश्चित करने, किसानों को आवश्यक उर्वरक आसानी से उपलब्ध कराने और इस संबंध में दो सप्ताह के भीतर आयोग के अवलोकन हेतु एक रिपोर्ट प्रस्तुत करने का निर्देश दिया जाता है।

ABP News

## **‘खाद की किल्लत से जूझ रहे किसानों को न हो कोई परेशानी’, NHRC ने सभी राज्यों के मुख्य सचिव और पुलिस से मांगा जवाब**

National Human Rights Commission: NHRC ने जारी किए गए अपने नोटिस में साफ किया है कि प्रशासन को खेतों में काम कर रहे किसानों के साथ कोई अमानवीय या हिंसक रवैया नहीं अपनाना चाहिए.

<https://www.abplive.com/news/india/nhrc-issued-notice-to-chief-secretaries-and-dgp-of-all-states-over-not-taking-any-action-against-farmers-struggling-with-fertilizer-shortage-ann-3011665>

By : अंकित गुप्ता | Edited By: विजय कुमार बिट्टल | Updated at : 13 Sep 2025 12:15 AM (IST)

राष्ट्रीय मानव अधिकार आयोग (NHRC) ने शुक्रवार (12 सितंबर, 2025) को खाद की किल्लत के मुद्दे पर देशभर के किसानों की समस्याओं को गंभीरता से लेते हुए सभी राज्यों के मुख्य सचिवों और वरिष्ठ पुलिस अधिकारियों को नोटिस भेजा है. आयोग ने निर्देश दिया है कि किसानों को खाद वितरण में कोई परेशानी ना हो और प्रशासन उनके साथ किसी भी हालात में अमानवीय या बर्बर व्यवहार न करे.

राष्ट्रीय मानव अधिकार आयोग (NHRC) को सूचना और शिकायत मिली थी कि खाद की कमी के कारण किसानों को कठिनाई हो रही है और प्रशासन की ओर से उनके साथ गलत व्यवहार करने की बात भी सामने आई है. इस पर आयोग ने अपने नोटिस में प्रशासन से पूछा है कि किसानों की सहूलियत के लिए अब तक कौन-कौन से कदम उठाए गए हैं. साथ ही, राज्यों को आदेश दिया गया है कि वे दो हफ्तों के भीतर 'एक्शन टेकन रिपोर्ट' प्रस्तुत करें, जिसमें किसानों को राहत देने के उपायों का विस्तार से उल्लेख किया गया हो.

**NHRC ने पुलिस और प्रशासन को दी चेतावनी**

NHRC ने यह भी साफ किया है कि प्रशासन को खेतों में काम कर रहे किसानों के साथ कोई अमानवीय या हिंसक रवैया नहीं अपनाना चाहिए. आयोग ने पुलिस और प्रशासन को चेतावनी देते हुए कहा कि किसानों के अधिकारों का सम्मान किया जाए और खाद की आपूर्ति सुचारू रखें.

अब सभी राज्यों के चीफ सेक्रेटरी और पुलिस अधिकारियों को दो सप्ताह के भीतर कार्रवाई रिपोर्ट NHRC को भेजनी होगी, जिसमें खाद की उपलब्धता और किसानों के साथ व्यवहार सुधारने के लिए उठाए गए कदमों का जिक्र होगा.

**देश के राज्य यूरिया और डीएपी की कमी का कर रहे सामना**

देश भर में खाद की किल्लत को लेकर हालात चिंताजनक बने हुए हैं, कई राज्यों जैसे उत्तर प्रदेश, मध्य प्रदेश, हरियाणा, बिहार और तेलंगाना में किसानों को यूरिया और डीएपी जैसी खाद की कमी का सामना करना पड़ रहा है, जिससे किसानों को लंबी-लंबी कतारों में घंटों इंतजार करना पड़ रहा है.

ABP News

### **Fertilizer Shortage: NHRC का राज्यों को नोटिस, किसानों पर लाठीचार्ज पर मांगा जवाब**

<https://www.abplive.com/tv-show/bharat-ki-baat/india-fertilizer-shortage-nhrc-issues-notice-to-states-over-farmer-distress-and-police-action-3011621>

By : एबीपी न्यूज़ डेस्क | 12 Sep 2025 09:30 PM (IST)

भारत की बात शो में लगातार खाद की कमी से जूझ रहे किसानों की समस्या को प्रमुखता से उठाया गया था। उत्तर प्रदेश, मध्य प्रदेश, राजस्थान और तेलंगाना जैसे राज्यों में किसानों को खाद के लिए लंबी लाइनों में लगना पड़ रहा है, और कई जगहों पर उन्हें पुलिस की लाठियां भी खानी पड़ रही हैं। घंटों इंतजार के बाद भी किसानों को खाद नहीं मिल पा रही है, जिससे बुवाई के समय उन्हें भारी परेशानी हो रही है। एबीपी न्यूज़ द्वारा इस मुद्दे को लगातार दिखाए जाने के बाद राष्ट्रीय मानवाधिकार आयोग ने इस पर संज्ञान लिया है। आयोग ने कई राज्यों के Chief Secretaries और वरिष्ठ Police Officers को नोटिस भेजा है। नोटिस में पूछा गया है कि किसानों को दिक्कत न हो इसके लिए क्या कदम उठाए जा रहे हैं। आयोग ने यह भी कहा है कि "किसानों के साथ किसी भी तरह का बर्बरतापूर्ण रवैया न अपनाया जाए।" आयोग ने दो हफ्ते में जवाब मांगा है। मध्य प्रदेश के सतना और महोबा में किसानों ने खाद न मिलने पर विरोध प्रदर्शन भी किया है।

The Print

## एनएचआरसी ने उर्वरक मुद्दे पर राज्यों और केंद्र शासित प्रदेशों को नोटिस जारी किया

<https://hindi.theprint.in/india/nhrc-issues-notice-to-states-and-union-territories-on-fertilizer-issue/868033/?amp>

भाषा 13 September, 2025

नयी दिल्ली, 12 सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सभी राज्यों और केंद्र शासित प्रदेशों को नोटिस जारी किया है और उनके पुलिस प्रमुखों को यह सुनिश्चित करने का निर्देश दिया है कि किसानों के खिलाफ अधिकारियों द्वारा “कोई कठोर कार्रवाई या लाठीचार्ज” का इस्तेमाल न किया जाए, जो लंबी कतारों में खड़े हैं या उर्वरक वितरण की प्रतीक्षा कर रहे हैं।

यह नोटिस उस शिकायत के जवाब में जारी किए गए हैं जिसमें आरोप लगाया गया है कि देशभर के कई राज्यों में उर्वरकों की “गंभीर कमी” है, जिससे किसान, विशेष रूप से महत्वपूर्ण खरीफ सीजन के दौरान, जब फसलें उग रही होती हैं, बुरी तरह प्रभावित हो रहे हैं।

बारह सितंबर की कार्यवाही में कहा गया है कि समय पर आपूर्ति न होने के कारण किसान आंदोलित हैं।

शिकायतकर्ता ने आयोग से हस्तक्षेप की मांग की है और यूरिया तथा डीएपी (डायमोनियम फॉस्फेट) जैसे उर्वरकों का उचित और समय पर वितरण सुनिश्चित करने के लिए प्राधिकारियों से “तत्काल कार्रवाई” करने तथा यह जांच करने का अनुरोध किया है कि ये कमी क्यों हो रही है।

भाषा देवेंद्र राजकुमार

राजकुमार

यह खबर ‘भाषा’ न्यूज़ एजेंसी से ‘ऑटो-फीड’ द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.



Syllad

**NHRC orders Rs 10 lakh compensation for slain Andaman journalist, IFEI welcomes move**

<https://www.syllad.com/nhrc-orders-rs-10-lakh-compensation-for-slain-andaman-journalist-ifei-welcomes-move/>

Syllad | The Rising Meghalaya September 12, 2025

The India Freedom of Expression Initiative (IFEI) has welcomed the National Human Rights Commission's (NHRC) order directing compensation of Rs 10 lakh to the family of murdered journalist Shahdev Dey, whose charred body was discovered on April 2 after he went missing on March 29 in the Andaman and Nicobar Islands.

On September 9, the NHRC instructed the Chief Secretary of the Andaman and Nicobar Islands and the Secretary of the Union Ministry of Information and Broadcasting to each provide Rs 5 lakh within two weeks to Dey's next of kin.

Dey, owner of the local news channel Republic Andaman, was known for reporting on illegal activities such as timber smuggling and gambling. His killing, rights groups allege, was a direct attempt to silence his fearless journalism.

Following a complaint filed by IFEI Convenor Suhas Chakma on April 3, the NHRC took up the matter. The Andaman Police informed the commission that a case had been registered at Diglipur Police Station and a Special Investigation Team (SIT) was formed. Four accused — S. Gangaya (48), Ramasubramanian (47), Bithika Mallik (35), and M. Ramesh (44) — were arrested and later confessed to the crime. Police said evidence, including witness statements and seized materials, established the murder as a premeditated act linked to Dey's reporting.

The NHRC, in its order, noted: "As the killing of said journalist was established because of his daring reporting of illegal activities going on in the said area, the Commission deems it a fit case where the victim's family is to be provided with monetary compensation."

Chakma, welcoming the move, said the decision sends an important signal at a time when journalists across India are facing increasing threats, particularly from non-state actors. "The order of the NHRC and the prosecution of the accused is a step in the right direction to protect journalists," he said.

While the charge sheet is pending expert opinion from the Central Forensic Science Laboratory in Hyderabad, the accused remain in judicial custody at District Jail, Mayabunder. For Dey's family and colleagues, the NHRC's order offers some recognition of the risks he bore in pursuit of public truth — even as the demand for stronger protections for journalists continues to grow.

Print

**NHRC directs Rs 10 lakh compensation for kin of murdered journalist in Andaman**

<https://theprint.in/india/nhrc-directs-rs-10-lakh-compensation-for-kin-of-murdered-journalist-in-andaman/2742034/>

PTI | 12 September, 2025 06:02 pm IST

Port Blair, Sep 12 (PTI) The NHRC has directed that the kin of a journalist, whose charred body was found on April 2 at Diglipur in North Andaman district, be paid Rs 10 lakh within two weeks.

The body of 38-year-old Shahdeb Dey, the owner of local news channel 'Republic Andaman', was found in a field at Deshbandu Nagar in North Andaman district. He had been missing since March 29.

The National Human Rights Commission has directed the chief secretary of Andaman and Nicobar Islands and the secretary of the Ministry of Information and Broadcasting to provide monetary compensation of Rs 5 lakh each to the next of kin of the deceased scribe.

"As the killing of said journalist was established because of his daring reporting of illegal activities going on in the said area, the Commission deems it a fit case, where the victim's family to be provided with monetary compensation," the NHRC stated in its order.

A special investigation team was constituted to probe into the killing of Dey, and four accused persons have so far been arrested, police said. PTI SN SN RBT

This report is auto-generated from PTI news service. ThePrint holds no responsibility for its content.

Devdiscourse

### **Justice for Journalist: NHRC Directs Compensation for Shahdeb Dey's Family**

The NHRC has ordered a compensation of Rs 10 lakh for the family of Shahdeb Dey, a journalist found dead in North Andaman. His death, linked to his reporting on illegal activities, prompted the formation of a special investigation team and resulted in four arrests.

<https://www.devdiscourse.com/article/law-order/3625656-justice-for-journalist-nhrc-directs-compensation-for-shahdeb-deys-family>

Devdiscourse News Desk | Portblair | Updated: 12-09-2025 17:44 IST | Created: 12-09-2025 17:44 IST

The National Human Rights Commission (NHRC) has taken a significant step in ensuring justice by directing a compensation of Rs 10 lakh to be paid to the family of Shahdeb Dey, a local journalist found dead under suspicious circumstances.

Shahdeb Dey, aged 38 and owner of the news channel 'Republic Andaman', was discovered dead on April 2 in a field at Deshbandu Nagar, North Andaman. He had reportedly gone missing since March 29, prompting concerns among his peers and loved ones.

In light of the findings that Dey's death was due to his courageous exposure of illegal activities, the NHRC has urged the Andaman and Nicobar Islands' Chief Secretary and the Secretary of the Ministry of Information and Broadcasting to ensure timely compensation. Meanwhile, a special investigation team formed by the police has already arrested four suspects connected to the murder.

Mid-Day

## **NHRC asks Andaman and Nicobar, Centre to pay Rs 10 lakh to family of slain journalist Shahdev Dey**

<https://www.mid-day.com/news/india-news/article/nhrc-directs-state-to-pay-rs-10-lakh-compensation-to-family-of-slain-andaman-and-nicobar-islands-journalist-shahdev-dey-23593717>

Updated on: 12 September, 2025 04:39 PM IST | Mumbai

Vinod Kumar Menon | vinodm@award-day.com

On Tuesday, the NHRC in its order directed the chief secretary of the Andaman and Nicobar Islands and the secretary of the Ministry of Information and Broadcasting to provide monetary compensation of Rs 5 lakh each to Dey's family within two weeks

The India Freedom of Expression Initiative (IFEI) welcomed the National Human Rights Commission's (NHRC) directive to award a compensation of Rs 10 lakh to the family of journalist Shahdev Dey, whose charred body was found on April 2, after he went missing on March 29.

On Tuesday, the NHRC in its order directed the chief secretary of the Andaman and Nicobar Islands and the secretary of the Ministry of Information and Broadcasting to provide monetary compensation of Rs 5 lakh each to Dey's family within two weeks.

On April 3, Suhas Chakma, convenor of IFEI, filed a complaint with NHRC, alleging that Dey, owner of the local news channel Republic Andaman, was murdered to silence his fearless journalism, as he had exposed alleged illegal activities, such as timber smuggling and gambling.

In its report to NHRC, the Andaman Police stated that a first information report (FIR) was registered in the case at Diglipur Police Station in Andaman and Nicobar Islands under the relevant sections of the Bharatiya Nyay Sanhita, 2023, and an investigation was initiated under the supervision of Inspector Vijay Kumar.

A Special Investigation Team (SIT) was constituted to ensure an impartial, transparent, and expeditious probe into Dey's murder. Four accused — S Gangaya (48), Ramasubramanian (47), Bithika Mallik (35), and M Ramesh (44) — were then arrested.

The statements of witnesses have been recorded before the court and the accused have reportedly confessed to the crime. The investigating officers have also seized evidence, which collectively substantiate the premeditated nature of the murder and indicate a clear motive linked to Dey's reporting on illegal activities in the locality, stated authorities. The accused are currently in judicial custody at the District Jail, Mayabunder.

The police also said that the investigation was nearing conclusion, with the filing of the charge sheet only awaiting the findings of the Central Forensic Science Laboratory, Hyderabad.



In its order, the NHRC stated: “As the killing of the said journalist was established to have occurred due to his daring reporting of illegal activities in the area, the Commission deems it a fit case where the victim’s family should be provided with monetary compensation.”

“The journalists across the country are facing increasing threats, especially from non-State actors, to their lives and liberties because of their profession. The order of the NHRC and the prosecution of the accused is a step in the right direction to protect journalists,” said Chakma.

Nenew.in

## **IFEI hails NHRC order for Rs 10 lakh compensation for slain journalist Shahdev Dey's next of kin**

<https://nenews.in/politics/ifei-hails-nhrc-order-for-rs-10-lakh-compensation-for-slain-journalist-shahdev-deys-next-of-kin/32396/>

By Northeast News | September 12, 2025 in Politics

The India Freedom of Expression Initiative (IFEI) has welcomed the directions of the National Human Rights Commission (NHRC) to award compensation of Rs 10 lakhs to the next of kin of journalist Shahdev Dey, who was found dead after going missing in the Andaman and Nicobar Islands.

NHRC's decision came after Dey's charred body was found on April 2, 2025. Dey, the owner of the local news channel 'Republic Andaman,' had been reported missing since March 29, 2025. In a directive issued on September 9, 2025, the NHRC instructed both the Chief Secretary of the Andaman and Nicobar Islands and the Secretary of the Ministry of Information and Broadcasting to provide monetary compensation of five lakh each to Dey's next of kin within two weeks.

On April 3, 2025, Suhas Chakma, Convenor of the IFEI, lodged a complaint with the NHRC alleging that journalist Shahdev Dey, who was known for exposing illegal activities like timber smuggling and gambling, was murdered to silence his "fearless journalism."

In its report to the NHRC, the Andaman Police stated that FIR No. 24/2025 dated 01/04/2025 was registered at Diglipur Police Station under sections 103(1)/61(2)/238 of the Bharatiya Nyay Sanhita, 2023, and an investigation was taken up under the supervision of Inspector Vijay Kumar, SHO of Diglipur Police Station.

A Special Investigation Team (SIT) was constituted to ensure an impartial, transparent, and expeditious investigation into the murder of the journalist. The four accused persons, namely S. Gangaya (48 yrs), Ramasubramaniyan (47 yrs), Bithika Mallik (35 yrs), and M. Ramesh (44 yrs), were arrested in connection with the crime.

The accused confessed to the crime, and the evidence seized collectively confirms the premeditated nature of the crime. The motive for the crime was directly linked to the journalist's reporting on illegal activities in the area.

The NHRC in its order stated, "As the killing of said journalist was established because of his daring reporting of illegal activities going on in the said area, the Commission deems it a fit case, where the victim's family is to be provided with monetary compensation."

"The journalists across the country are facing increased threats, especially from non-state actors to their lives and liberties, because of their profession of journalism. The order of the NHRC and prosecution of the accused is a step in the right direction to protect the journalists," Suhas Chakma said.

Print

## एनएचआरसी ने अंडमान में मारे गए पत्रकार के परिजनों को 10 लाख रु मुआवजा देने का निर्देश दिया

<https://hindi.theprint.in/world/nhrc-directs-to-pay-rs-10-lakh-compensation-to-the-family-of-the-journalist-killed-in-andaman/867802/?amp>

भाषा | 12 September, 2025

पोर्ट ब्लेयर, 12 सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने निर्देश दिया है कि उत्तरी अंडमान जिले के डिगलीपुर में दो अप्रैल को जिस पत्रकार का जला हुआ शव पाया गया था उसके परिजनों को दो सप्ताह के भीतर 10 लाख रुपये का भुगतान किया जाए।

स्थानीय समाचार चैनल 'रिपब्लिक अंडमान' के मालिक 38 वर्षीय शाहदेब डे का शव उत्तरी अंडमान जिले के देशबंधु नगर के एक खेत में पाया गया था। वह 29 मार्च से लापता थे।

राष्ट्रीय मानवाधिकार आयोग ने अंडमान और निकोबार द्वीप समूह के मुख्य सचिव और सूचना एवं प्रसारण मंत्रालय के सचिव को मृत पत्रकार के परिजनों को पांच-पांच लाख रुपये का आर्थिक मुआवजा देने का निर्देश दिया है।

एनएचआरसी ने अपने आदेश में कहा, "चूंकि यह स्थापित हो गया है कि उक्त पत्रकार की हत्या क्षेत्र में जारी अवैध गतिविधियों के बारे में उनकी साहसिक खबर के कारण हुई है, इसलिए आयोग इसे एक उपयुक्त मामला मानता है जहां पीड़ित परिवार को आर्थिक मुआवजा दिया जाना चाहिए।"

पुलिस ने बताया कि डे की हत्या की जांच के लिए एक विशेष जांच दल का गठन किया गया है और अब तक चार आरोपियों को गिरफ्तार किया जा चुका है।

भाषा संतोष नरेश

नरेश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए डिप्रिंट जिम्मेदार नहीं है.

IBC24

## एनएचआरसी ने अंडमान में मारे गए पत्रकार के परिजनों को 10 लाख रु मुआवजा देने का निर्देश दिया

<https://www.abc24.in/world/nhrc-directs-rs-10-lakh-compensation-to-kin-of-journalist-killed-in-andaman-3249120.html/amp>

Bhasha | Publish Date - September 12, 2025 / 06:26 PM IST,  
Updated On - September 12, 2025 / 06:26 PM IST

पोर्ट ब्लेयर, 12 सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने निर्देश दिया है कि उत्तरी अंडमान जिले के डिगलीपुर में दो अप्रैल को जिस पत्रकार का जला हुआ शव पाया गया था उसके परिजनों को दो सप्ताह के भीतर 10 लाख रुपये का भुगतान किया जाए।

स्थानीय समाचार चैनल 'रिपब्लिक अंडमान' के मालिक 38 वर्षीय शाहदेब डे का शव उत्तरी अंडमान जिले के देशबंधु नगर के एक खेत में पाया गया था। वह 29 मार्च से लापता थे।

राष्ट्रीय मानवाधिकार आयोग ने अंडमान और निकोबार द्वीप समूह के मुख्य सचिव और सूचना एवं प्रसारण मंत्रालय के सचिव को मृत पत्रकार के परिजनों को पांच-पांच लाख रुपये का आर्थिक मुआवजा देने का निर्देश दिया है।

एनएचआरसी ने अपने आदेश में कहा, "चूंकि यह स्थापित हो गया है कि उक्त पत्रकार की हत्या क्षेत्र में जारी अवैध गतिविधियों के बारे में उनकी साहसिक खबर के कारण हुई है, इसलिए आयोग इसे एक उपयुक्त मामला मानता है जहां पीड़ित परिवार को आर्थिक मुआवजा दिया जाना चाहिए।"

पुलिस ने बताया कि डे की हत्या की जांच के लिए एक विशेष जांच दल का गठन किया गया है और अब तक चार आरोपियों को गिरफ्तार किया जा चुका है।

भाषा संतोष नरेश

नरेश

PTI News

**Mumbai train blasts: Acquitted man seeks Rs 9 cr compensation for wrongful incarceration**

<https://www.ptinews.com/story/national/mumbai-train-blasts-acquitted-man-seeks-rs-9-cr-compensation-for-wrongful-incarceration/2909863>

MUMBAI: (Sep 12) Abdul Wahid Shaikh, the only accused acquitted by the trial court in the 2006 Mumbai train blasts case, has sought a compensation of Rs 9 crore for his "wrongful incarceration" and "custodial torture".

All remaining accused in the case were acquitted by the Bombay High Court in July this year.

In his applications filed before the National Human Rights Commission as well as Maharashtra State Human Rights Commission on Friday, Abdul Wahid Shaikh also requested support for rehabilitation.



The Indian Express

## **Acquitted in 7/11 Mumbai train blasts case, teacher seeks Rs 9 crore compensation for wrongful incarceration**

In his appeal, Wahid Shaikh detailed the physical and psychological torture he suffered, the health complications that followed, and the financial devastation his family faced after he was imprisoned.

<https://indianexpress.com/article/cities/mumbai/acquitted-7-11-mumbai-blasts-teacher-wahid-shaikh-compensation-10245595/>

By: Express News Service | Mumbai | September 12, 2025 03:00 PM IST

2 min read

Nearly a decade after he was acquitted in the 2006 Mumbai train blasts case, Dr Wahid Shaikh, a schoolteacher and one of the individuals accused in the case, has submitted a formal appeal to the National Human Rights Commission as well as Maharashtra State Human Rights Commission, seeking compensation of Rs 9 crore for the losses he endured during his nine years of wrongful imprisonment.

Shaikh was arrested in the 7/11 serial train blasts case, where seven bombs ripped through Mumbai's suburban trains during rush hour, killing over 180 people and injuring hundreds. He spent nine years in jail before being acquitted in 2015 by a special court.

On July 21, 2025, the Bombay High Court acquitted all 12 individuals previously convicted in the 2006 train blasts case, holding that the prosecution had utterly failed to prove their guilt beyond a reasonable doubt.

Shaikh, who was awaiting the final verdict, submitted his formal appeal on Friday. "Despite brutal suffering, I continued to believe in the justice system, which ultimately acknowledged my innocence," he wrote.

He has demanded Rs 9 crore as compensation for what he calls an "irreparable loss" to his liberty, dignity, and life trajectory. Among the specific damages he lists are physical and psychological torture during police custody; loss of crucial years of his youth, from age 28 to 37; permanent health complications, including glaucoma and chronic pain; emotional and financial ruin of his family, including the death of his father and mental health deterioration of his mother; educational setbacks for his children; and the collapse of his own academic and professional aspirations.

Shaikh has also claimed that he is under debt of Rs 30 lakh due to ongoing medical and related expenses following his release.

"This is not just about me. It's about the idea that justice must also mean restitution. I lost almost a decade of my life. How do I rebuild from here without institutional support?" Shaikh said.

India Today

## **Man acquitted in 2006 Mumbai train blasts seeks Rs 9 crore for 9 years in jail**

Dr Wahid Deen Mohammad Shaikh, acquitted after nine years in the 2006 Mumbai train blasts case, seeks Rs 9 crore compensation from for wrongful incarceration and its impact on his family.

<https://www.indiatoday.in/india/law-news/story/wahid-deen-shaikh-2006-mumbai-train-blasts-compensation-claim-2786437-2025-09-12>

Vidya | Mumbai, UPDATED: Sep 12, 2025 19:23 IST

Edited By: Akshat Trivedi

Dr Wahid Deen Mohammad Shaikh, who spent nine years behind bars in connection with the 2006 Mumbai serial train blasts case, has approached the National Human Rights Commission (NHRC), Maharashtra State Human Rights Commission (MSHRC), and the National Minority Commission (NMC) seeking compensation of Rs 9 crore for the years and pain of incarceration.

The Anti-Terrorism Squad (ATS) of Maharashtra police had investigated the train blast case in which seven bombs exploded across suburban local trains within 11 minutes during rush hour, killing 187 people and injuring over 800. Thirteen men were arrested in 2006 and tried in connection with the blasts.

After a lengthy trial, the special court acquitted Shaikh, while sentencing the remaining 12 accused to either death or life imprisonment. Appeals were filed in the Bombay High Court, and in July this year, all 12 were acquitted.

Shaikh, now 46, recounted his ordeal, saying, "In 2006, at the age of 28, I was falsely implicated by the Anti-Terrorism Squad under MCOCA in the 7/11 blasts case. For nine long years I remained behind bars until, on 11 September 2015, the Honourable Special Court of Judge Yatin D. Shinde acquitted me of all charges, finding no evidence against me. I walked out of prison, but the years I lost, the humiliation I faced, and the pain my family endured can never be undone."

He described the impact of imprisonment on his personal and family life. "During those years, I lost the most important years of my youth, liberty, and my dignity. I was brutally tortured in custody, which has left me with lasting health issues, including glaucoma and chronic body pain. My father died while I was in prison, my mother's mental health collapsed, and my wife was forced to struggle alone to raise our children. My children grew up with the stigma of being called 'a terrorist's children' and were deprived of their father's presence in their formative years. My family faced extreme financial hardship, and I remain in debt of nearly Rs 30 lakhs even today."

Shaikh now works as a teacher and said, "My career and education were ruined, and I had to start my life from scratch after release, working as a school teacher while still carrying the stigma of wrongful branding."

Explaining why he did not seek compensation earlier, he said, "The moral reason was that my co-accused were convicted and sentenced to death and life imprisonment. It was not a pleasant moment for me to seek compensation when they were still languishing behind bars, and I feared that the State could have been more brutal towards them and taken revenge for my compensation claim. I decided to wait until all my co-accused were acquitted and proven innocent. Now that these acquittals have taken place, it is clear that the entire case was a forgery, and therefore, my demand for compensation becomes even more legitimate and urgent. At this juncture, I believe it is fully justified to seek justice for myself."

In his petitions before the commissions, Shaikh referenced previous judgments where compensation was awarded for wrongful confinement, asserting that he has a right to claim "substantial compensation" for what he and his family endured.

He added, "No money can return the nine years I lost, nor can it undo the pain inflicted on my loved ones. But compensation is a way of acknowledging that what happened to me was wrong, and ensuring that no other innocent person suffers the way I did."

Shaikh's pleas for compensation will be heard by the respective commissions in due course.

Maktoob Media

**Nearly a decade after acquittal, Dr. Wahid Shaikh seeks ₹9 crore compensation for “wrongful” imprisonment**

<https://maktoobmedia.com/india/nearly-a-decade-after-acquittal-dr-wahid-shaikh-seeks-9-crore-compensation-for-wrongful-imprisonment/>

Maktoob Staff | September 12, 2025

Modified : September 12, 2025

Nearly a decade after his acquittal, Dr. Wahid Shaikh, who spent nine years in prison after being falsely accused in the 2006 Mumbai train blasts case, has approached the National Human Rights Commission, the Maharashtra State Human Rights Commission, and the state’s Minorities Commission, seeking ₹9 crore in compensation for the “irreparable losses” he suffered due to wrongful incarceration and torture.

Nearly a decade after his acquittal, Dr. Wahid Shaikh, who spent nine years in prison after being falsely accused in the 2006 Mumbai train blasts case, has approached the National Human Rights Commission, the Maharashtra State Human Rights Commission, and the state’s Minorities Commission, seeking ₹9 crore in compensation for the “irreparable losses” he suffered due to wrongful incarceration and torture.

Shaikh, a primary school teacher respected in the neighbourhood, was picked from Mundra by the Anti-Terrorism Squad under MCOCA in 2006 in connection with the 7/11 Mumbai train blasts case and spent nine years in prison before being acquitted in 2015 by the Special NIA and MCOCA Court, which found no credible evidence against him.

“The nine years I spent in wrongful custody, coupled with brutal custodial torture, have left me and my family devastated in ways no measure can fully repair,” said Shaikh in his appeal.

Shaikh, who was only 28 at the time of his arrest, said “the prime of my life, when a person builds his career and future,” noting that the nine years of wrongful imprisonment left a devastating void in his professional and personal life.

“My career, education, and personal development were irreparably destroyed. The stigma of being falsely branded a ‘terrorist’ continues to haunt me even after acquittal, leaving permanent scars on my dignity and livelihood,” he said.

He further highlighted that prolonged incarceration and torture have also caused serious health issues, while his family endured deep social, economic, and emotional suffering.

He recalled losing the most important years of his youth, along with his liberty and dignity, and recounted how he was brutally tortured in custody, leaving him with lasting health issues, including glaucoma and chronic body pain.

He further shared that his father passed away while he was in prison, his mother's mental health collapsed, and his wife was forced to struggle alone to raise their children.

His children, Shaikh said, grew up under the stigma of being called "a terrorist's children" and were deprived of their father's presence during their formative years.

"They bore the burden of humiliation and isolation, and I myself have been forced into financial debt of nearly Rs. 30 lakhs to meet medical and living expenses," Shaikh said.

Shaikh said that despite the brutal suffering he endured during those years, he continued to believe in the justice system, which ultimately acknowledged his innocence.

He further noted that life after acquittal has been "extremely difficult" as the stigma of wrongful implication made most employers unwilling to hire him.

Eventually, he managed to secure work as a schoolteacher in Mumbai, which, he said, "remains my only means of survival." As the sole breadwinner for his wife, four young children, and mother, he explained that even in this modest employment, his identity and past have created immense hurdles.

"Despite everything, I have continued to live as a law-abiding citizen and believe in justice," he said, adding that nothing could return the lost years or undo the suffering inflicted upon him and his family.

In his appeal, he requested compensation of ₹9 crore for nine years of wrongful imprisonment, custodial torture, and ongoing physical, financial, and psychological suffering, along with rehabilitation support given his health and financial condition.

He also cited past precedents, noting that the Commission has intervened in similar cases and awarded compensation to victims of wrongful imprisonment and illegal detention, including the case of the ISRO scientist in Kerala, a wrongful imprisonment case in Jharkhand, and that of Mohammad Amir, who was confined for 14 years, among others.

He claimed that "If a scientist who suffered wrongful arrest for a short period was granted this relief, then surely a person who spent nine years in jail as an innocent man deserves just and substantial compensation."

Stressing that while compensation could never restore the years he lost, he said, "But it can provide some relief and recognition of the grave injustice done to me."

He said that after his acquittal, the State had no evidence with which it could have challenged the verdict. "That is why, even after a decade, my acquittal has never been appealed against," he noted. Yet, he did not demand compensation for 10 long years, citing moral reasons as his co-accused had been convicted and sentenced to death or life imprisonment.

"It was not a pleasant moment for me to seek compensation when they were still languishing behind bars. I feared that the State could have been more brutal towards



them and taken revenge for my claim,” he explained. Instead, he chose to wait until all his co-accused were acquitted and proven innocent.

In July, the Bombay High Court acquitted all 12 Muslim men accused in the 7/11 Mumbai train blasts that killed 189 and injured over 800, noting that “the prosecution utterly failed to establish the case beyond a reasonable doubt,” thus ending their 19 years of incarceration.

Tragically, Kamal Ahmad Ansari, one of the accused, passed away in 2021 due to COVID-19 while still incarcerated.

“Now that these acquittals have taken place, it is clear that the entire case was a forgery. Therefore, my demand for compensation becomes even more legitimate and urgent. At this juncture, I believe it is fully justified to seek justice for myself,” he asserted.

He said that compensation is not just about money but about acknowledging the wrong done to him and ensuring that no other innocent person has to endure the suffering he went through.

Since his release, Abdul Wahid completed his law degree while in prison, has emerged as a prison rights activist, and recently achieved another milestone by publishing his PhD on the literature produced by political prisoners in the Indian subcontinent before and after Partition.

He now campaigns for others wrongfully jailed, including the twelve co-accused in the 2006 Mumbai train blasts case, and went on to establish the Innocence Network, an NGO he founded along with family members of the falsely accused.

Aaj Tak

**मुंबई ट्रेन ब्लास्ट केस: 9 साल जेल में रहे निर्दोष डॉ. वाहिद शेख, अब मांगा 9 करोड़ मुआवज़ा**

<https://www.aajtak.in/crime/news/story/mumbai-2006-train-blast-waheed-shaikh-compensation-demand-ntcpvz-rpti-2331962-2025-09-12>

September 12, 2025

Dr. Waheed Deen Mohammed Shaikh Wrong Imprisonment Case: साल 2006 के मुंबई सीरियल ट्रेन ब्लास्ट ने पूरे देश को दहला दिया था. 11 मिनट के भीतर हुए सात धमाकों ने 187 लोगों की ज़िंदगी छीन ली थी और 800 से ज़्यादा लोग घायल हुए थे. इस केस में कई लोगों की गिरफ्तारी हुई, जिनमें एक नाम था डॉ. वाहिद दीन मोहम्मद शेख का. सिर्फ 28 साल की उम्र में उन्हें आतंकवाद निरोधी दस्ते (ATS) ने मकोका के तहत आरोपी बनाकर जेल भेज दिया था. नौ साल तक सलाखों के पीछे ज़िंदगी काटने के बाद उन्हें अदालत ने बाइज्जत बरी कर दिया. लेकिन वो 9 साल, वो दर्द और वो कलंक उनके जीवन और परिवार पर गहरे जख्म छोड़ गया.

अब 46 साल के डॉ. वाहिद दीन मोहम्मद शेख ने राष्ट्रीय मानवाधिकार आयोग और अन्य आयोगों से 9 करोड़ रुपये मुआवज़े की मांग की है. उनका कहना है कि ये लड़ाई सिर्फ पैसे की नहीं, बल्कि इंसान और स्वीकार्यता की है. डॉ. शेख ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अलावा महाराष्ट्र राज्य मानवाधिकार आयोग (एमएसएचआरसी) और राष्ट्रीय अल्पसंख्यक आयोग (एनएमसी) से कारावास की अवधि और पीड़ा के लिए 9 करोड़ रुपये के मुआवज़े की मांग की है.

महाराष्ट्र पुलिस के आतंकवाद निरोधी दस्ते (एटीएस) ने ट्रेन विस्फोट मामले की जांच की थी, जिसमें व्यस्त समय के दौरान 11 मिनट के भीतर उपनगरीय लोकल ट्रेनों में सात बम विस्फोट हुए थे, जिसमें 187 लोग मारे गए थे और 800 से ज़्यादा घायल हुए थे. इन धमाकों के सिलसिले में तेरह लोगों को गिरफ्तार किया गया था और उन पर मुकदमा चलाया गया था.

सम्बंधित खबरें

लंबी सुनवाई के बाद, विशेष अदालत ने डॉ. शेख को बरी कर दिया, जबकि शेष 12 आरोपियों को या तो मौत या आजीवन कारावास की सजा सुनाई. बॉम्बे उच्च न्यायालय में अपील दायर की गई और इस साल जुलाई में सभी 12 लोगों को बरी कर दिया गया था.

अब 46 वर्ष के हो चुके डॉ. वाहिद दीन मोहम्मद शेख ने अपनी आपबीती सुनाते हुए कहा, '2006 में, 28 वर्ष की आयु में मुझे 7/11 बम विस्फोट मामले में मकोका के तहत आतंकवाद-रोधी दस्ते द्वारा झूठा फंसाया गया था. नौ साल तक मैं जेल में रहा, जब तक कि 11 सितंबर 2015 को न्यायाधीश यतिन डी. शिंदे की माननीय विशेष अदालत ने मेरे खिलाफ कोई सबूत न पाते हुए मुझे सभी आरोपों से बरी नहीं कर दिया. मैं जेल से बाहर आ गया, लेकिन जो साल मैंने गंवाए, जो अपमान मैंने झेला, और जो दर्द मेरे परिवार ने सहा, उसकी भरपाई कभी नहीं की जा सकती.'

डॉ. वाहिद दीन मोहम्मद शेख ने अपने निजी और पारिवारिक जीवन पर कारावास के प्रभाव का वर्णन किया. 'उन वर्षों में, मैंने अपनी जवानी के सबसे महत्वपूर्ण वर्ष, आज़ादी और अपनी गरिमा गंवा दी. मुझे हिरासत

में बेरहमी से प्रताड़ित किया गया, जिससे मुझे ग्लूकोमा और शरीर में लगातार दर्द जैसी स्वास्थ्य समस्याएं हो गईं। जब मैं जेल में था, मेरे पिता का देहांत हो गया, मेरी मां का मानसिक स्वास्थ्य बिगड़ गया, और मेरी पत्नी को हमारे बच्चों को पालने के लिए अकेले ही संघर्ष करना पड़ा। मेरे बच्चे 'आतंकवादी के बच्चे' कहे जाने के कलंक के साथ बड़े हुए और अपने बचपन में अपने पिता के सानिध्य से वंचित रहे। मेरे परिवार को भारी आर्थिक तंगी का सामना करना पड़ा, और मैं आज भी लगभग 30 लाख रुपये के कर्ज में हूं।'

डॉ. शेख अब एक शिक्षक के रूप में काम करते हैं और उन्होंने कहा, 'मेरा करियर और शिक्षा बर्बाद हो गई, और रिहाई के बाद मुझे अपना जीवन नए सिरे से शुरू करना पड़ा, एक स्कूल शिक्षक के रूप में काम करते हुए, मेरे ऊपर गलत ब्रांडिंग का कलंक अभी भी लगा हुआ था।'

यह बताते हुए कि उन्होंने पहले मुआवज़ा क्यों नहीं मांगा, उन्होंने कहा, 'नैतिक कारण यह था कि मेरे सह-आरोपियों को दोषी ठहराया गया था और उन्हें मृत्युदंड और आजीवन कारावास की सज़ा सुनाई गई थी। जब वे अभी भी सलाखों के पीछे सड़ रहे थे, तब मुआवज़ा मांगना मेरे लिए सुखद नहीं था, और मुझे डर था कि राज्य उनके प्रति और भी क्रूर हो सकता था और मेरे मुआवज़े के दावे का बदला ले सकता था। मैंने तब तक इंतज़ार करने का फैसला किया जब तक मेरे सभी सह-आरोपियों को बरी नहीं कर दिया जाता और वे निर्दोष साबित नहीं हो जाते। अब जब ये बरी हो गए हैं, तो यह स्पष्ट है कि पूरा मामला एक जालसाजी था, और इसलिए, मुआवज़े की मेरी मांग और भी जायज़ और ज़रूरी हो जाती है। इस मोड़ पर, मेरा मानना है कि अपने लिए न्याय मांगना पूरी तरह से उचित है।'

आयोगों के समक्ष अपनी याचिकाओं में, डॉ. शेख ने पिछले फैसलों का हवाला दिया, जहां गलत तरीके से कारावास के लिए मुआवज़ा दिया गया था, और कहा कि उन्हें और उनके परिवार को जो कुछ सहना पड़ा, उसके लिए उन्हें पर्याप्त मुआवज़ा पाने का अधिकार है।

उन्होंने आगे कहा, 'कोई भी पैसा मेरे खोए नौ साल वापस नहीं ला सकता, न ही मेरे प्रियजनों को मिले दर्द को कम कर सकता है। लेकिन मुआवज़ा यह स्वीकार करने का एक तरीका है कि मेरे साथ जो हुआ वह गलत था, और यह सुनिश्चित करना कि किसी और निर्दोष व्यक्ति को मेरी तरह कष्ट न सहना पड़े।' डॉ. शेख की मुआवज़े की याचिका पर संबंधित आयोगों द्वारा उचित समय पर सुनवाई की जाएगी।

---- समाप्त ----

## News Drum

### **Indian mission welcomes Irish human rights group's support over racist attacks**

<https://www.newsdrum.in/international/indian-mission-welcomes-irish-human-rights-groups-support-over-racist-attacks-10453728>

London, Sep 12 (PTI) The Indian Ambassador to Ireland, Akhilesh Mishra, welcomed a "very positive" engagement with the Irish Human Rights and Equality Commission (IHREC) over recent racist attacks targeting Indians in the country.

IHREC Chief Commissioner Liam Herrick was hosted by Mishra at the Indian Embassy in Dublin earlier this week to deliberate on concerted efforts to ensure the safety of members of the Indian community in Ireland.

The meeting followed an Embassy advisory issued last month urging Indian citizens to take "reasonable precautions for their personal security" following a series of racially aggravated attacks.

"Ambassador H E Shri Akhilesh Mishra was pleased to have a very positive conversation this morning with the Chief Commissioner of the Irish Human Rights and Equality Commission, Mr Liam Herrick," the Indian Embassy in Dublin said in a social media statement.

"They discussed the recent attacks on members of the Indian community in Ireland and the need for concerted action to ensure the protection of the rights and safety of Indian nationals in Ireland, as well as of all members of the community," the statement added.

The Embassy noted that Herrick briefed the Indian Ambassador about various measures being taken, in an institutionalised manner, to closely monitor and respond to the challenges of racism-related incidents and discrimination in workplaces, schools and the society in general.

Ambassador Mishra welcomed the assurances of the IHREC and expressed an interest in fostering closer cooperation based on shared experiences and innovative approaches on issues related to human rights violations between the Irish commission and India's National Human Rights Commission.

The Ireland India Council postponed its annual "India Day" celebrations last month amid security concerns for the community, with Irish President Michael D. Higgins among those condemning the "despicable attacks" involving Indian workers and professionals based in Ireland. PTI AK RD RD RD

Big News Network

## **Indian envoy welcomes Irish rights body's cooperation against racist targeting of Indians**

<https://www.bignewsnetwork.com/news/278571691/indian-envoy-welcomes-irish-rights-body-cooperation-against-racist-targeting-of-indians>

ANI | 13th September 2025, 02:09 GMT+11

Dublin [Ireland], September 12 (ANI): Ambassador of India to Ireland Akhilesh Mishra met the Chief Commissioner of the Irish Human Rights and Equality Commission Liam Herrick on Tuesday and welcomed the cooperation extended by the Commission in addressing incidents of racist targeting of Indians in Ireland.

In a post on X, the Embassy of India in Dublin stated, 'Ambassador Akhilesh Mishra was pleased to have a very positive conversation this morning with the Chief Commissioner, Liam Herrick.'

It further noted, 'They discussed the recent attacks on members of the Indian community in Ireland and the need for concerted action to ensure the protection of the rights and safety of Indian nationals in Ireland, as well as of all members of the community.'

According to a release, Mishra appreciated Herrick's visit to the Indian Embassy for a productive exchange of views on the situation faced by the Indian community. He emphasised the importance of concerted efforts to safeguard the rights and security of Indian nationals and the wider community.

The release said, 'Chief Commissioner Herrick briefed Ambassador Mishra about various measures already being taken, in an institutionalised manner to closely monitor and respond to the challenges of racism-related incidents and discrimination in work places, schools and the society in general. He assured the Embassy of the full cooperation and support to the Embassy and the Indian diaspora in Ireland which is playing a very positive and constructive role in economic, technology, healthcare and socio-cultural richness of Ireland.'

Mishra, in turn, expressed gratitude for the cooperation and multifaceted efforts of the Irish Human Rights and Equality Commission.

The release added, 'Ambassador Mishra profusely thanked Chief Commissioner Herrick and his sharing of the significant, multifaceted efforts being made by the Irish Human Rights and Equality Commission. He expressed interest in fostering closer cooperation and mutual learning based on shared experiences and innovative approaches to deal with issues of human rights violations between the Irish Human Rights and Equality Commission and India's own National Human Rights Commission.' (ANI)



Tribune

## Indian envoy welcomes Irish rights body's cooperation against racist targeting of Indians

<https://www.tribuneindia.com/news/world/indian-envoy-welcomes-irish-rights-bodys-cooperation-against-racist-targeting-of-indians/>

Dublin [Ireland], September 12 (ANI): Ambassador of India to Ireland Akhilesh Mishra met the Chief Commissioner of the Irish Human Rights and Equality Commission Liam Herrick on Tuesday and welcomed the cooperation extended by the Commission in addressing incidents of racist targeting of Indians in Ireland.

In a post on X, the Embassy of India in Dublin stated, "Ambassador Akhilesh Mishra was pleased to have a very positive conversation this morning with the Chief Commissioner, Liam Herrick."

Ambassador H.E. Shri [@AkhileshIFS](#) was pleased to have a very positive conversation this morning with the Chief Commissioner, [@IHREC](#), Mr. Liam Herrick. [@MEAIndia](#) [#MEAIndia](#) [@IndianDiplomacy](#) [@diaspora\\_india](#) [pic.twitter.com/DFAu08XkZq](https://pic.twitter.com/DFAu08XkZq)

— India in Ireland (Embassy of India, Dublin) (@IndiainIreland) September 10, 2025

It further noted, "They discussed the recent attacks on members of the Indian community in Ireland and the need for concerted action to ensure the protection of the rights and safety of Indian nationals in Ireland, as well as of all members of the community."

They discussed the recent attacks on members of the Indian community in Ireland and the need for concerted action to ensure the protection of the rights and safety of Indian nationals in Ireland, as well as of all members of the community.

— India in Ireland (Embassy of India, Dublin) (@IndiainIreland) September 10, 2025

According to a release, Mishra appreciated Herrick's visit to the Indian Embassy for a productive exchange of views on the situation faced by the Indian community. He emphasised the importance of concerted efforts to safeguard the rights and security of Indian nationals and the wider community.

The release said, "Chief Commissioner Herrick briefed Ambassador Mishra about various measures already being taken, in an institutionalised manner to closely monitor and respond to the challenges of racism-related incidents and discrimination in work places, schools and the society in general. He assured the Embassy of the full cooperation and support to the Embassy and the Indian diaspora in Ireland which is playing a very positive and constructive role in economic, technology, healthcare and socio-cultural richness of Ireland."

Mishra, in turn, expressed gratitude for the cooperation and multifaceted efforts of the Irish Human Rights and Equality Commission.

The release added, "Ambassador Mishra profusely thanked Chief Commissioner Herrick and his sharing of the significant, multifaceted efforts being made by the Irish Human Rights and Equality Commission. He expressed interest in fostering closer cooperation and mutual learning based on shared experiences and innovative approaches to deal with issues of human rights violations between the Irish Human Rights and Equality Commission and India's own National Human Rights Commission." (ANI)

(This content is sourced from a syndicated feed and is published as received. The Tribune assumes no responsibility or liability for its accuracy, completeness, or content.)

Devdiscourse

### **Amazon India Under Fire: NHRC Investigates Allegations of Illegal Knife Sales**

The NHRC has issued a notice to the Ministry of Electronics and Information Technology concerning allegations that Amazon India is selling prohibited knives. The case has been taken up under the Protection of Human Rights Act, 1993, with a request for a swift inquiry and action from governmental authorities.

<https://www.devdiscourse.com/article/law-order/3625546-amazon-india-under-fire-nhrc-investigates-allegations-of-illegal-knife-sales>

Devdiscourse News Desk | New Delhi | Updated: 12-09-2025 16:37 IST | Created: 12-09-2025 16:37 IST

The National Human Rights Commission (NHRC) has issued a notice to the Ministry of Electronics and Information Technology regarding a complaint against Amazon India. The complaint alleges that the e-commerce giant is selling prohibited knives in violation of Sections 2 and 20 of the Arms Act, 1959, which poses a significant public safety threat.

The NHRC's bench, led by member Priyank Kanoongo, is overseeing the case under section 12 of the Protection of Human Rights Act, 1993. The notice was sent on September 11, urging a prompt investigation and action from central government authorities.

The proceedings also call for a report detailing the actions taken within 10 days, which is to be submitted to the Commission for review. The special secretary in charge of Internal Security at the Union Ministry of Home Affairs has been informed as well.

PTI

**NHRC notice to MeitY over allegation that e-commerce major `selling prohibited knives'**

<https://www.ptinews.com/story/business/nhrc-notice-to-meity-over-allegation-that-e-commerce-major-selling-prohibited-knives-/2908640>

NEW DELHI: (Sep 12) The NHRC has sent a notice to the Ministry of Electronics and Information Technology in response to a complaint alleging that e-commerce major Amazon India is "selling prohibited knives", according to the proceedings of the case.

A bench of the National Human Rights Commission, presided by its member, Priyank Kanoongo, has taken cognisance of it under section 12 of the Protection of Human Rights Act, 1993, it says.

There was no immediate reaction from the e-commerce firm.

Rediff MoneyWiz

### **NHRC Notice to MeitY Over Amazon Knives Allegation**

<https://money.rediff.com/news/market/nhrc-notice-to-meity-over-amazon-knives-allegation/33552820250912>

By Rediff Money Desk, New Delhi

Sep 12, 2025 16:30

NHRC sends notice to MeitY regarding Amazon India selling prohibited knives, violating Arms Act and posing a threat to public safety.

New Delhi, Sep 12 (PTI) The NHRC has sent a notice to the Ministry of Electronics and Information Technology in response to a complaint alleging that e-commerce major Amazon India is "selling prohibited knives", according to the proceedings of the case.

A bench of the National Human Rights Commission, presided by its member, Priyank Kanoongo, has taken cognisance of it under section 12 of the Protection of Human Rights Act, 1993, it says.

There was no immediate reaction from the e-commerce firm.

According to the proceedings, dated September 11, the notice has been sent to the central government authorities under section 12 of the Protection of Human Rights Act, 1993.

"The complainant, a social activist and advocate from Maharajganj, Uttar Pradesh, alleged that the e-commerce platform 'Amazon.in' is openly selling prohibited knives," reads the proceedings.

"This, according to the complainant, violates Sections 2 and 20 of the Arms Act, 1959, posing a threat to public safety and breaching local laws," it says.

The complainant sought the intervention of the commission in the matter, and requested immediate action from the authorities, to address this issue, officials said.

"The allegations made in the complaint prima facie seem to be serious violations of the human rights of the victim," according to the proceedings.

The registry is directed to issue a notice to the secretary, Ministry of Electronics and Information Technology, with directions to get the allegations made in the complaint, inquired into, and to "submit an action taken report within 10 days for perusal of the Commission", it says.



Let a copy of this proceeding be also transmitted to the special secretary, (Internal Security), Union Ministry of Home Affairs, for information, it adds.

Source: PTI By Rediff Money Desk, New Delhi

DISCLAIMER - This article is from a syndicated feed. The original source is responsible for accuracy, views & content ownership. Views expressed may not reflect those of rediff.com India Limited.

Dynamite News Hindi

## Amazon पर बिक रहे चाकू, महाराजगंज के अधिवक्ता की शिकायत पर NHRC सख्त, इस मंत्रालय को मिला नोटिस

महाराजगंज निवासी अधिवक्ता और समाज सेवी विनय कुमार पांडेय की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने बड़ा कदम उठाया है। उन्होंने आरोप लगाया कि ई-कॉमर्स प्लेटफॉर्म Amazon.in प्रतिबंधित श्रेणी का चाकू खुलेआम बेच रहा है। आयोग ने इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय को नोटिस जारी करते हुए 10 दिनों में कार्रवाई रिपोर्ट प्रस्तुत करने का निर्देश दिया है। पढ़िए डाइनामाइट न्यूज पद पूरी खबर

<https://hindi.dynamitenews.com/uttar-pradesh/knives-being-sold-on-amazon-nhrc-strict-on-complaint-of-maharajganj-advocate-notice-received-by-this-ministry>

Post Published By: शि वेन्द्र चतुर्वेत्तु वेदी , डा इना मा इट न्यूज ब्यूरो , महारा जगंज Updated : 12 September 2025, 5:52 PM IST

शिकायत करता वरिष्ठ अधिवक्ता विनय पांडेय

Maharajganj: ऑनलाइन शॉपिंग प्लेटफॉर्म Amazon.in एक गंभीर विवाद में फंस गया है। उत्तर प्रदेश के महाराजगंज जिले के वरिष्ठ अधिवक्ता और समाज सेवी विनय कुमार पांडेय ने राष्ट्रीय मानवाधिकार आयोग (NHRC) को दी गई शिकायत में आरोप लगाया कि ई-कॉमर्स कंपनी अपने प्लेटफॉर्म पर प्रतिबंधित श्रेणी के चाकू की बिक्री कर रही है।

डाइनामाइट न्यूज संवाददाता के अनुसार शिकायत के मुताबिक, 26 अगस्त को लगभग 11 बजे शिकायतकर्ता Amazon.in पर सब्जी काटने वाला चाकू खोज रहे थे। उसी दौरान उन्हें 10 इंच लंबा चाकू बिक्री के लिए उपलब्ध दिखाई दिया। यह देखकर वे चौंक गए क्योंकि शस्त्र अधिनियम, 1959 की धारा-2 में साफ परिभाषा है कि कोई भी चाकू जिसकी धार 9 इंच से अधिक लंबी हो या जिसकी चौड़ाई 2 इंच से ज्यादा हो, वह निषिद्ध शस्त्र की श्रेणी में आता है।

<https://t.co/0opOhgSdd3> पर बिक रहे 10 इंच का प्रतिबंधित चाकू, महाराजगंज के अधिवक्ता की शिकायत पर NHRC सख्त – इलेक्ट्रॉनिक्स मंत्रालय को नोटिस, 10 दिन में मांगी रिपोर्ट, बोलते शिकायतकर्ता वरिष्ठ अधिवक्ता विनय कुमार पांडेय [pic.twitter.com/S8HbGn7f0W](https://pic.twitter.com/S8HbGn7f0W)

— डाइनामाइट न्यूज हिंदी (@DNHindi) [September 12, 2025](https://twitter.com/DNHindi/status/1634567890)

शिकायतकर्ता के अनुसार, इस प्रकार के चाकूओं की बिक्री आम लोगों की सुरक्षा के लिए गंभीर खतरा है। कानून के मुताबिक, ऐसे हथियार केवल घरेलू, कृषि, वैज्ञानिक या औद्योगिक उपयोग तक सीमित होने चाहिए। लेकिन अगर इन्हें खुले बाजार या ऑनलाइन प्लेटफॉर्म पर बेचा जाता है तो इसका दुरुपयोग अपराधों में हो सकता है। यही कारण है कि कानूनन इसकी अनुमति नहीं है।

प्रार्थी ने अपनी शिकायत में यह भी उल्लेख किया कि शस्त्र अधिनियम की धारा-20 में स्पष्ट प्रावधान है कि यदि कोई व्यक्ति इस प्रकार का शस्त्र लेकर पाया जाता है और उसके अवैध उपयोग की आशंका है तो उसे

बिना वारंट के गिरफ्तार किया जा सकता है। ऐसे में Amazon.in द्वारा इन वस्तुओं की बिक्री न केवल अवैध है बल्कि सामाजिक रूप से भी खतरनाक है।

### NHRC का संज्ञान और नोटिस

4 सितम्बर 2025 को दाखिल शिकायत पर सुनवाई करते हुए राष्ट्रीय मानवाधिकार आयोग (NHRC) ने इसे गंभीर मामला माना। आयोग ने कहा कि यह प्रथम दृष्टया मानवाधिकारों के उल्लंघन का मामला प्रतीत होता है, क्योंकि किसी भी प्रतिबंधित हथियार की उपलब्धता से आम नागरिकों के जीवन और स्वतंत्रता को खतरा हो सकता है।

माननीय सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने मामले की सुनवाई की और इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय, भारत सरकार को मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 12 के अंतर्गत नोटिस जारी किया। आयोग ने मंत्रालय को आदेश दिया कि वह 10 दिनों के भीतर मामले की जांच कर विस्तृत रिपोर्ट प्रस्तुत करे।

साथ ही, शिकायत की एक प्रति विशेष सचिव (आंतरिक सुरक्षा), गृह मंत्रालय, भारत सरकार को भी सूचनार्थ भेजी गई है। आयोग ने स्पष्ट किया कि रिपोर्ट एचआरसीनेट पोर्टल के माध्यम से ही प्रस्तुत की जाए, ईमेल द्वारा भेजी गई रिपोर्ट स्वीकार नहीं की जाएगी।

### कंपनी की भूमिका पर सवाल

शिकायतकर्ता का आरोप है कि Amazon.in ने अपने प्लेटफॉर्म पर प्रतिबंधित शस्त्रों की बिक्री कर आपराधिक षड्यंत्र (Criminal Conspiracy) का मार्ग प्रशस्त किया है। यदि इन चाकुओं से कोई अपराध घटित होता है, तो इसके लिए कंपनी और उसके जिम्मेदार अधिकारी सह अभियुक्त (Co-accused) माने जा सकते हैं।

यही नहीं, इस मामले में सूचना प्रौद्योगिकी अधिनियम (IT Act) और साइबर अपराध (Cyber Crime) से जुड़ी धाराएँ भी लागू हो सकती हैं। ऑनलाइन प्लेटफॉर्म पर प्रतिबंधित वस्तुओं की बिक्री, साइबर कानूनों के सीधे उल्लंघन की श्रेणी में आती है।

### गंभीर कानूनी पहलू

1. शस्त्र अधिनियम 1959, धारा-2: 9 इंच से लंबा या 2 इंच से चौड़ा चाकू निषिद्ध शस्त्र है।
2. शस्त्र अधिनियम, धारा-20: ऐसे शस्त्र के अवैध उपयोग की आशंका होने पर गिरफ्तारी का प्रावधान।
3. आईटी एक्ट: ऑनलाइन प्लेटफॉर्म द्वारा प्रतिबंधित वस्तुओं की बिक्री, आईटी एक्ट की धारा का उल्लंघन है।
4. साइबर क्राइम: डिजिटल माध्यम से अवैध हथियार की उपलब्धता साइबर अपराध की श्रेणी में आती है।

### आगे की कार्यवाही

अब इस मामले में इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय को 10 दिनों में रिपोर्ट देनी है। रिपोर्ट आने के बाद NHRC आगे की कार्यवाही करेगा। यदि मंत्रालय की जांच में आरोप सही पाए जाते हैं तो Amazon.in के खिलाफ कड़ी कानूनी कार्रवाई संभव है।

IBC24

## ई-कॉमर्स कंपनी पर 'प्रतिबंधित चाकू बेचने' का आरोप, एनएचआरसी ने दिया जांच का आदेश

<https://www.ibc24.in/business/e-commerce-company-accused-of-selling-banned-knives-nhrc-orders-probe-3248939.html>

Bhasha | Modified Date: September 12, 2025 / 05:03 pm IST

Published Date: September 12, 2025 5:03 pm IST

नयी दिल्ली, 12 सितंबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने ई-कॉमर्स कंपनी अमेजन इंडिया पर 'प्रतिबंधित चाकू बेचने' का आरोप लगाने वाली एक शिकायत के जवाब में इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई) को नोटिस भेजकर मामले की जांच करने को कहा है।

मामले की कार्यवाही में कहा गया कि एनएचआरसी के सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत इस पर संज्ञान लिया है।

ई-कॉमर्स कंपनी की ओर से तत्काल कोई प्रतिक्रिया नहीं आई है।

ग्यारह सितंबर की कार्यवाही के अनुसार पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत केंद्र सरकार के अधिकारियों को नोटिस भेजा है।

कार्यवाही में कहा गया, "शिकायतकर्ता उत्तर प्रदेश के महाराजगंज की एक सामाजिक कार्यकर्ता और अधिवक्ता हैं। उन्होंने आरोप लगाया है कि ई-कॉमर्स मंच 'अमेजन डॉट इन' खुलेआम प्रतिबंधित चाकू बेच रहा है।"

शिकायतकर्ता के अनुसार यह शस्त्र अधिनियम, 1959 की धारा दो और 20 का उल्लंघन है, जिससे जन सुरक्षा को खतरा है और स्थानीय कानूनों का उल्लंघन होता है।

अधिकारियों ने बताया कि शिकायतकर्ता ने इस मामले में आयोग से हस्तक्षेप करने और अधिकारियों से इस मुद्दे पर तत्काल कार्रवाई करने का अनुरोध किया है।

कार्यवाही के अनुसार, "शिकायत में लगाए गए आरोप प्रथम दृष्टया पीड़िता के मानवाधिकारों का गंभीर उल्लंघन प्रतीत होते हैं।"

इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय को शिकायत में लगाए गए आरोपों की जांच करके 10 दिनों के भीतर आयोग को रिपोर्ट देनी होगी।

भाषा पाण्डेय रमण

रमण



Indian Masterminds

## **Who Is Manoj Yadava? Former Haryana DGP and Ex-RPF Chief Appointed Director General of HIPA Gurugram**

Ex-RPF chief and retired IPS officer to lead HIPA in Gurugram

<https://indianmasterminds.com/news/manoj-yadava-appointed-director-general-hipa-gurugram-144364/>

Indian Masterminds Bureau | September 12, 2025

Chandigarh: The Haryana government has appointed Manoj Yadava (Retd IPS: 1988: HY), a distinguished former Indian Police Service officer, as the new Director General of the Haryana Institute of Public Administration (HIPA), Gurugram. The announcement was made on Friday, marking the latest chapter in Yadava's long and decorated public service career.

### **An Experienced Leader Returns to State Administration**

Yadava retired from active service on July 31, 2025, while serving as the Director General of the Railway Protection Force (RPF). His return to Haryana in a top administrative training role reflects the state's focus on leveraging experienced leadership to strengthen capacity-building among civil servants.

### **A Distinguished Career Across Key Institutions**

Yadava has held several critical positions during his career:

Director General of Police, Haryana (Feb 2019 – Aug 2021):

Served for nearly 30 months, leading key law enforcement and crime control initiatives in the state.

Special Director, Intelligence Bureau (Aug 2021):

Returned to the central intelligence agency, contributing to national security and strategic intelligence gathering.

Director General (Investigation), National Human Rights Commission (NHRC) (July 2022):

Played a pivotal role in advancing custodial justice standards and improving the mechanisms for human rights protection in detention and investigation procedures.

Director General, Railway Protection Force (Aug 2023 – July 2025):

Headed the pan-India security force responsible for the safety of rail passengers and railway assets, introducing operational reforms during his tenure.

Mandate at HIPA, Gurugram

At HIPA, Yadava will oversee training programmes for Haryana's civil servants, contributing to policy implementation, leadership development, and governance reforms. His extensive experience across policing, intelligence, human rights, and public security makes him well-suited to lead the institute's evolving mandate.

HIPA plays a critical role in shaping the skills and administrative acumen of officers across various departments of the state government.

CJP online

### **CCTV in Police Stations: From judicial directives to constitutional accountability**

<https://cjp.org.in/cctv-in-police-stations-from-judicial-directives-to-constitutional-accountability/amp/>

CJP Team | 4 mins ago

On September 4, about a week ago, the Supreme Court registered a suo motu PIL (public interest litigation) regarding the non-working CCTV cameras at police stations. This intervention followed a report by Dainik Bhaskar that 11 custodial deaths had taken place over a period of seven to eight months. The media report also detailed factors like not providing CCTV footage in cases of alleged custodial deaths, citing dysfunctional cameras at police stations in the state. A bench of Justices Vikram Nath and Sandeep Mehta directed that a suo motu PIL be registered, titled 'Lack of functional CCTVs in police stations. While registering the suo motu PIL, the court pointed out that the report by Hindi daily Dainik Bhaskar said that there were 11 deaths in police custody in the last eight months. The report said that the CCTV footage was not being provided, with the police claiming the cameras were faulty or storage was full, and sometimes citing confidentiality.

The concern of the Court stems from the fact that CCTV surveillance in police stations is obligatory, not discretionary, a requirement repeatedly endorsed not only by the Supreme Court but also by various High Courts. To illustrate, in Akhilesh Pandey v. State of Madhya Pradesh (2018), the Madhya Pradesh High Court instructed all police stations within the State to provide audio-visual CCTV installations. It further warned that:

“In future if it is found that in a Police Station an area was left outside the coverage area of CCTV camera, then such lapse shall be considered as Contempt of Court, and action shall be taken against the Superintendent of Police of the said District and also S.H.O. of concerning Police Station for Contempt of Court.”

At the national level, the Supreme Court (SC) in the case of Paramvir Singh Saini v. Baljit Singh (2020) reiterated the previous directions provided in the cases of Shafhi Mohammad v. State of Himachal Pradesh (2018) and Dilip K. Basu v. State of West Bengal and Ors. In 2020, the SC added more elaborate guidelines to the ones laid down earlier. Whereas Shafhi Mohammad and D.K. Basu laid the groundwork of the videography of crime sites and custodial procedures, Paramvir Singh Saini gave it a wider reach, ordering the installation of CCTV cameras in all police stations and central investigating agencies, with strong oversight committees for adherence.

Key findings in Paramvir Singh v. Baljit Singh, 2020

The Supreme Court in Paramvir Singh Saini v. Baljit Singh (2020) passed a historic order squarely targeting custodial torture and killings by directing the installation and proper functioning of CCTV cameras at all police stations in India. Writing for the Bench, Justice

Rohinton F. Nariman laid stress on the fact that this was neither an administrative routine nor a formality but a constitutional requirement based on Article 21 (right to life and dignity) and Article 22 (protection against arbitrary arrest and detention). Like other path breaking judgements of the apex court, this judgement too has been rendered ineffective by lacklustre follow up by state governments and implementation by the police bureaucracy.

The ruling ordered CCTV systems to be installed not just in every police station but also in every agency empowered with arrest and interrogation powers, such as the CBI, NIA, ED, NCB, DRI, and SFIO. This broad range was meant so that each custodial interaction site would be under open scrutiny.

The Court explicitly grounded its directions in fundamental rights jurisprudence by stating:

“Since these directions are in furtherance of the fundamental rights of each citizen of India guaranteed Under Article 21 of the Constitution of India, and since nothing substantial has been done in this regard for a period of over 2½ years since our first Order dated 03.04.2018, the Executive/Administrative/police authorities are to implement this Order both in letter and in spirit as soon as possible.”

In doing so, the Court directed that the installation of CCTV cameras was not an administrative recommendation, but rather a constitutional obligation falling under the ambit of Articles 21 and 22.

The Court devised an oversight framework at the State and District level to aid in the implementation of the installation programme. The Court refined the already existing order of the Central Oversight Body, and added two tiers to the system:

Apart from this, the Station House Officer (SHO) of each police station was personally held responsible for ensuring proper camera functioning. In the event of a breakdown, SHOs were asked to report all custodial activity during that period of inoperability to the DLOC, leaving an audit trail to eliminate misuse.

The Court did more than issue broad guidelines: it specified minimum technical standards. Cameras had to be equipped with night vision and audio-video capabilities, supported by a reliable power source (solar/wind, where applicable) and internet connectivity. The data from the cameras had to be stored for at least one year, with an eventual long-term target of 18 months.

Most importantly, the Court directed for clear signage in local languages at all stations, notifying detainees that they were being monitored under CCTV, that recorded footage would be retained, and that they could approach the NHRC, SHRC, or Human Rights Courts to pursue redressal. Despite such a detailed approach, the impact of this judgement has been stymied by both the executive (state governments under whom the subject ‘law and order’ falls) and the police bureaucracy. The Indian police are notorious for not acceding to any corrective measures to ensure transparency and accountability.

## Judicial History: From D.K. Basu to Shafhi Mohammad

The Supreme Court's directive in *Paramvir Singh Saini* (2020) did not come out of thin air. It is founded upon decades of jurisprudence that acknowledges custodial environments as a constitutional space within which human rights need to be safeguarded.

### D.K. Basu v. State of West Bengal

In *Dilip K. Basu v. State of West Bengal & Ors.* (2015), the Supreme Court re-examined the question of custodial torture and deaths almost three decades following the initial D.K. Basu guidelines of 1997. In spite of the previous ruling, reports of custodial violence were disturbingly common, and the Court was compelled to tighten measures. The bench of Justices T.S. Thakur and R. Banumathi noted that custodial torture is a "naked violation of human dignity" and constitutes a direct attack on the constitutional right to life under Article 21. The Court underscored that the State cannot claim sovereign immunity in custodial death cases; there is strict liability, and the victim's families have to be compensated.

The Court gave binding directions for operationalising the protection of human rights. States and Union Territories like Delhi, Arunachal Pradesh, Mizoram, Meghalaya, Tripura, and Nagaland were asked to set up State Human Rights Commissions (SHRCs) in six months' time, and all vacant positions in SHRCs had to be filled within three months. Sessions Courts were to inform as Human Rights Courts under Section 30 of the Protection of Human Rights Act, 1993. Realising the contribution of technology in accountability, the Court ordered phased installation of CCTV cameras at police stations and demanded prisons to be equipped with cameras in one to two years. It also instructed the non-official guests to be assigned for surprise visits, prosecuting officials responsible for custodial deaths, and at least two women constables being deployed in every police station where women detainees are kept in routine detention.

This judgment was a significant development in India's custodial jurisprudence, reaffirming the Supreme Court's watchdog role in ensuring that the basic rights of detainees are safeguarded even in prison. Through the integration of Articles 21 and 22 with institutional mechanisms like SHRCs, Human Rights Courts, and CCTV surveillance, the Court attempted to establish a stronger framework against custodial abuse. This judgment paved the way for subsequent judgments like *Paramvir Singh Saini v. Baljit Singh* (2020), in which CCTV coverage within police stations and investigation agencies was made compulsory.

### Shafhi Mohammad v. State of Himachal Pradesh

In *Shafhi Mohammad v. State of Himachal Pradesh* (2018), the Supreme Court considered two important features: the use of videography in criminal investigations and the acceptability of electronic evidence under the Indian Evidence Act. The bench of Justices A.K. Goel and U.U. Lalit placed special emphasis on the fact that videography

of crime scenes and recovery operations would significantly enhance transparency, enhance public confidence, and strengthen evidentiary credibility. The Court had looked at international trends, such as body-worn cameras in the US and UK, and noted technology tools were unavoidable for modern criminal justice. To institutionalize this, it directed the Union Government to prepare a roadmap and Standard Operating Procedure (SOP) for videography usage in investigation through consultations with states and expert committees.

The case also explained the law regarding electronic evidence, particularly Section 65B of the Indian Evidence Act. It held that the exclusion of otherwise pertinent and genuine evidence on technical grounds alone would be a denial of justice. Drawing support from the precedents of *Ram Singh v. Col. Ram Singh* (1985), *Tomaso Bruno v. State of U.P.* (2015), and *Navjot Sandhu* (2005), the Court laid emphasis on the fact that electronic evidence could be admitted if authenticity is proved despite the impossibility of adhering to procedural necessities at all times.

The Court designed a systematic five-step programme for the use of videography and CCTV monitoring in criminal investigations. This was to begin with pilot schemes in chosen districts of diverse States and Union Territories for testing infrastructure and an assessment of logistic issues. In the second phase, the accurate Standard Operating Procedures (SOPs) had to be developed which dealt with issues such as camera placement, chain of custody, data storage, and admissibility as evidence under the Indian Evidence Act. The third phase envisioned phased introduction of videography facilities in all the districts in every State to be supported by procurement, allocation of funds, and police training. The fourth stage was aimed at integrating videography into the evidentiary process, particularly ensuring compliance with Section 65B of the Evidence Act, to make electronic records readily admissible in court proceedings. Last but not least, the fifth phase saw the Court instructing the nationwide standardisation and adoption of videography and CCTV practices with oversight arrangements in place at Central, State, and District levels as well as regular auditing and monitoring provisions. Through this measure, the Court aimed at converting technology from a temporary solution into a stable means of preventing custodial abuse and providing a means of improving investigation transparency.

Shafhi Mohammad was therefore a forward-looking development in two senses: it enhanced the role of technology in criminal investigations by mandatory videography, and it relaxed the evidentiary framework by making it possible that technicalities would not stand in the way of true electronic evidence.

Paramvir Singh Saini is the synthesis of these strands: the dignity-and-safeguards paradigm of D.K. Basu joined with the technology-and-evidence model of Shafhi Mohammad. Justice Nariman made this continuity self-explicit, saying that the Saini instructions “follow from previous judgments of this Court, and notably D.K. Basu and Shafhi Mohammad.”



By integrating CCTV surveillance into custodial jurisprudence, the Court aimed to codify constitutional rights into everyday real-time protections, accessible not merely in theory but as an everyday practice at every enforcement office and police station.

### Compliance Gaps and the Human Cost of Non-Implementation

Lack of functional CCTV cameras at police stations is not a theoretical bureaucratic failure. It directly affects accountability in custodial fatalities, which continue to be uncomfortably common throughout India. Official statistics provided by the National Human Rights Commission (NHRC) portray a persisting trend: 155 instances of death in police custody were reported in 2021–22 (up to February 28, 2022). Earlier years had the same figures — 100 in 2020–21, 112 in 2019–20, 136 in 2018–19, 146 in 2017–18, and 145 in 2016–17. A total of 669 cases of death in police custody were registered across the country from April 1, 2017, to March 31, 2022. These statistics reveal that even with successive judicial interventions, the magnitude of custodial deaths did not decrease during the last ten years.

The state-level scenario is equally alarming. Rajasthan has alone reported 20 custodial deaths in just two years, based on official revelations. The investigation by Dainik Bhaskar, which led to the Supreme Court's present suo motu PIL, pointed out that 11 individuals passed away in police custody in Rajasthan for just seven to eight months of 2025 alone, a cohort that graphically captures the cost of defiance of judicial orders. There is no unified national narrative. Some States and UTs (or a few districts thereof) have been credible in their efforts, providing station-wise information, setting up contemporary DVR/NVRs, and forming oversight bodies. A few others failed to submit complete affidavits or filed generic reports without station-level information. The Court docket and subsequent audits yield extremely variable results: whereas a few States have claimed near-universal install rates, independent verification or subsequent press inquiries detect huge numbers of non-recording cameras or insufficient storage. Even the Saini docket itself noted only a handful of States submitting satisfactory action-taken affidavits in the first round.

The causes of the deficit are several and persistent:

fiscal inertia — states have not ring-fenced O&M and capital funds even as the Court instructed states to engage finance secretaries at SLOCs;

technical impediments — most remote lock-ups do not have power/internet and require custom solutions (solar, local storage);

vendor and procurement issues — low quality SLAs and vendors not meeting audio/storage requirements;

institutional resistance and low political priority — police leadership at times views CCTV as surveillance of its own ranks and not public accountability; and

weak monitoring — SLOCs/DLOCs tend to meet irregularly and do not release independent audits. These reasons account for why a 'installed/not installed' binary is deceptive. Where there are missing or low-quality recordings, investigations suffer two simultaneous injuries: victims and families lose an objective contemporaneous account; investigators/courts lose potentially determinative evidence.

This not merely impedes criminal responsibility for custodial brutality but also undermines deterrence: if wrongdoing is unlikely to be recorded on credible footage, the threat imposed by judicial directives is reduced. The Rajasthan cluster illustrates this danger: clusters of fatalities in a short time require taped proof for open-ended investigations; without that, public trust disintegrates.

These figures point to the price of treating Paramvir Singh Saini as a paper directive. Functional CCTV surveillance, with sound, infrared vision, and good data recording, might be able to offer impartial evidence of custodial treatment, deterring torture and providing courts with indispensable evidence. Without that, grieving families are left with little more than bureaucratic assertions of “natural causes” or “suicide,” excuses too frequently unsubstantiated by independent evidence. The continuation of custodial deaths, even in the face of the Court’s painstaking 2020 order, shows that failures in implementation are not simply bureaucratic errors but continuous violations of Article 21’s promise of life and dignity and Article 22’s protection against arbitrary arrest and detention.

#### Conclusion: Supervisory Jurisdiction and the Path Forward

The order of the Supreme Court to put on record a suo motu PIL regarding custodial deaths and non-functional CCTV cameras is a reaffirmation of its ongoing supervisory jurisdiction over the implementation of fundamental rights. This jurisdiction, though not statutory, is well established in the Court’s constitutional obligation to safeguard life and liberty under Article 21, and the protection of procedures under Article 22. In Paramvir Singh Saini, the Court had already indicated that directives on CCTV emanate out of these constitutional protections. By reopening the case in 2025 through suo motu action, the Court is indicating that compliance is not voluntary — repeated non-implementation is a repeated constitutional wrong.

This form of judicial monitoring is not new. In D.K. Basu, the Court gave out extensive custodial directions and followed through on monitoring compliance for years. In Prakash Singh, it practiced “continuing mandamus” over police reform, calling States back repeatedly to order. The current suo motu action is an extension of this practice that addresses systemic violations of rights as continuous violations in need of judicial oversight, rather than single orders.

However, the repetition of failures also shows the boundaries of judicial instructions with no structural follow-through. For CCTV instructions to become valuable guarantees instead of paper commitments, there must be more robust institutional controls:

**Independent Technical Audits:** Periodic certification of camera operation, storage, and sound-picture quality by accredited independent third parties, with findings publicly disclosed.

**Station-Wise Public Dashboards:** Oversight Committees must release district-wise compliance dashboards — no. of stations, no. of cameras installed, operational status, date of last inspection — to bring in transparency and external accountability. These must be available physically and online.

**Conditional Funding:** Central and State police modernisation funds need to be released only after confirmed compliance, so budgetary inertia cannot be an alibi.

**Automatic Access Protocols:** Victims, families, lawyers, and human-rights groups ought to have rights to obtain and examine footage, within time limits, under a secure chain of custody.

**Graduated Sanctions:** Lack of compliance should invoke departmental penalties for SHOs and SPs, financial responsibility for States, and in cases of wilful disobedience, contempt proceedings against erring officials.

The Supreme Court suo motu PIL thus plays a twofold role: it addresses the immediate crisis of custodial death, and it reaffirms the principle that constitutional rights do not end at the police station door. But whether the long-term viability of this intervention remains dependent on the Court now shifting from generic directions to binding compliance protocols, subordinating technological vigilance into the routine functioning of the police. Will the court, this time, go a step further, in directing structural accountability like monitoring and reporting on the installation of CCTVs for example?

In so doing, the Court can bring Paramvir Singh Saini from a blueprint to a reality, making sure that protection from abuse under surveillance is not an ephemeral judicial experiment but an enduring component of India's human rights based custodial apparatus.

(The legal research team of CJP consists of lawyers and interns; this legal resource has been worked on by Preksha Bothara)

ETV Bharat

## **Pahalgam Terror Attack: J-K Court Rejects NIA Plea For Polygraph, Narco Test Of Accused**

NIA had informed the court that the Pahalgam terror attack accused had given their consent to two tests to prove their innocence.

<https://www.etvbharat.com/en/!bharat/jammu-and-kashmir-court-rejects-nia-plea-for-polygraph-and-narco-analysis-of-pahalgam-terror-attack-accused-enn25091200967>

By ETV Bharat English Team

Published : September 12, 2025 at 9:58 AM IST

3 Min Read

Jammu: A special court here has rejected the NIA's plea for a polygraph test and narco analysis of the two men arrested in connection with the Pahalgam terror attack, ruling that the "scientific techniques" would violate the right against self-incrimination.

The National Investigation Agency, which took over the case five days after the April 22 terror attack that killed 26 people, had informed the court that the accused had given their consent to the two tests to prove their innocence.

However, Bashir Ahmad Jothatd and Parvaiz Ahmed, who were summoned, contradicted the NIA's claim. They had been arrested on June 26 on charges of allegedly providing shelter to the terrorists involved.

"Today, both the accused persons have been produced...Both the accused persons have submitted in open court that they are not willing to undergo polygraph or narco analysis test," the court said in its six page order.

According to its August 29 order, the details of which have come to light only now, the NIA's chief investigating officer approached the court seeking permission to carry out a polygraph test and narco analysis of the two.

The Deputy Legal Aid Defence Counsel also rebutted the NIA's claims that the Jothatd and Ahmed had voluntarily agreed to the tests. It asked that the NIA's plea be rejected because "no voluntary consent statement of the accused in the custody of prisoners was taken by the agency".

"...involuntary administration of scientific techniques such as narco-analysis, polygraph examination test would violate the 'right against self-incrimination enumerated' in the Constitution," the court said while dismissing the NIA's plea.

In the order, the court also cited a Karnataka High Court judgment and National Human Rights Commission guidelines on polygraph test, narco analysis and brain electrical activation profile.

According to the guidelines, the consent of the accused for such scientific tests should be recorded before a judicial magistrate and the actual recording of a lie detector test be done by an independent agency, like a hospital, and conducted in front of lawyers.

According to the NIA, the two arrested knowingly harboured three armed terrorists at a seasonal dhok (hut) at the Hill Park before the attack targeting tourists in the picturesque Baisaran valley in the upper reaches of Jammu and Kashmir's Pahalgam town.

"The two men had provided food, shelter and logistical support to the terrorists, who had, on April 22 afternoon, selectively killed the tourists based on their religious identity, making it one of the most gruesome terrorist attacks ever.

"Both Parvaiz and Bashir have been arrested under Section 19 of the Unlawful Activities (Prevention) Act, 1967. Further investigation in the case is going on," the NIA had said in a statement after their arrest.

On that day, terrorists attacked tourists at Baisaran meadows, also known as mini Switzerland, and killed 26 people -- 25 tourists belonging to different states and a local Syed Adil Shah who attempted to save tourists by snatching the rifle of one of the attackers. On July 28, the army eliminated all the three terrorists who were involved. (With PTI Inputs)

Amar Ujala

### **Ghazipur News: मनावधिकार आयोग पहुंची नोनहरा लाठीचार्ज की घटना**

<https://www.amarujala.com/uttar-pradesh/ghazipur/nonhara-lathicharge-incident-reached-human-rights-commission-ghazipur-news-c-313-1-svns1007-139025-2025-09-12>

वाराणसी ब्यूरो | Updated Fri, 12 Sep 2025 11:46 PM IST

गाजीपुर। आज़ाद अधिकार सेना के राष्ट्रीय अध्यक्ष अमिताभ ठाकुर व महासचिव सह प्रवक्ता डॉ. नूतन ठाकुर ने शुक्रवार को राष्ट्रीय मानवाधिकार आयोग, नयी दिल्ली को पत्र लिखकर नोनहरा थाना परिसर में हुए लाठीचार्ज और घायल सियाराम उपाध्याय की मौत की जानकारी दी। साथ ही इस प्रकरण की जांच और दोषी पुलिस कर्मियों पर एफआईआर दर्ज करने की मांग की है। पत्र में उल्लेख किया है कि जानकारी के अनुसार कुछ लोग बिजली के पोल से संबंधित एक प्रकरण में थाना परिसर में विरोध प्रदर्शन कर रहे थे। इस दौरान पुलिस ने अचानक थाने की लाइट बंद कर लाठी चार्ज कर दिया। इससे कई लोग गंभीर रूप से घायल हुए। घायल सियाराम उपाध्याय की 11 सितंबर को मौत हो गई। मृतक भारतीय जनता पार्टी से जुड़ा बताया गया है। इस मामले में पुलिस ने अब तक न तो एफआईआर दर्ज की है, न समुचित कार्रवाई। सिर्फ पुलिस कर्मियों का निलंबन कर मामले को रफा दफा करने का प्रयास किया जा रहा है। पुलिस मामले को दबाने का प्रयास कर रही है। सियाराम उपाध्याय के शरीर पर आई चोटों के फोटो तथा वीडियो इस बात को प्रमाणित कर देते हैं कि उनकी मौत पुलिस की पिटाई से ही हुई है। उन्होंने मामले में संबंधित पुलिस कर्मियों पर एफआईआर दर्ज कराने के साथ मृतक परिवार को न्यूनतम 50 लाख रुपये राजकीय क्षतिपूर्ति प्रदान कराने के आदेश देने की गुजारिश की है।



Dainik Bhaskar

## भाजपा कार्यकर्ता की मौत का मामला:दिव्यांग सीताराम पर लाठीचार्ज का आरोप, अमिताभ ठाकुर ने मानवाधिकार आयोग में की शिकायत

<https://www.bhaskar.com/local/uttar-pradesh/ghazipur/news/bjp-workers-death-case-135903393.html>

कृपा कृष्ण | गाजीपुर 2 घंटे पहले

गाजीपुर के नोनहरा थाने में सीताराम उपाध्याय की मौत के मामले में आजाद अधिकार सेना के राष्ट्रीय अध्यक्ष अमिताभ ठाकुर ने राष्ट्रीय मानवाधिकार आयोग को शिकायत भेजी है।

उन्होंने शिकायत में कहा कि सीताराम उपाध्याय की मौत पुलिस द्वारा किए गए लाठी चार्ज में हुई है। इसके सबूत मिलने के बावजूद पुलिस ने अभी तक कोई एफआईआर दर्ज नहीं की है।

पुलिस प्रशासन ने केवल कुछ पुलिसकर्मियों को निलंबित कर मामले को दबाने का प्रयास कर रहा है। अमिताभ ठाकुर ने मानवाधिकार आयोग से दोषी पुलिसकर्मियों के खिलाफ एफआईआर दर्ज करने और मृतक के परिवार को 50 लाख रुपए का मुआवजा देने की मांग की है।

बता दें, नोनहरा थाने में बिजली के खंभे के विवाद को लेकर धरना दे रहे भाजपा कार्यकर्ता सियाराम उपाध्याय की मौत हो गई थी। घटना 9 सितंबर की है। सियाराम गठिया गांव के अन्य 40-50 कार्यकर्ताओं के साथ थाने पर धरना दे रहे थे।

पुलिसकर्मियों ने रात में थाने की लाइट बंद कर दी। इसके बाद धरना दे रहे कार्यकर्ताओं पर लाठीचार्ज किया गया। दिव्यांग होने के कारण सियाराम वहां से भाग नहीं पाए। इस दौरान उन्हें सबसे ज्यादा चोटें आईं। गंभीर चोटों के कारण गुरुवार को सियाराम की मौत हो गई।

Khas Khabar

## भरतपुर में मानवाधिकार आयोग के विशेष पर्यवेक्षक ने अधिकारियों को दिए दिशा निर्देश

<https://www.khaskhabar.com/local/rajasthan/bharatpur-news/news-special-observer-of-human-rights-commission-gave-guidelines-to-the-officials-in-bharatpur-news-hindi-1-752237-KKN.html>

khaskhabar.com: शुक्रवार, 12 सितम्बर 2025 3:28 PM

भरतपुर। भरतपुर दौरे पर आए मानवाधिकार आयोग के विशेष पर्यवेक्षक बालकृष्ण गोयल ने बीडीए सभागार में जिला स्तरीय अधिकारियों की बैठक लेकर मानव अधिकारों के संबंध में आवश्यक दिशा निर्देश दिए।

विशेष पर्यवेक्षक ने कहा कि मानव अधिकारों का किसी भी परिस्थिति में उल्लंघन नहीं होना चाहिए। उन्होंने बताया कि राष्ट्रीय मानव अधिकार आयोग की ओर से जमीन स्तर पर निरीक्षण चलाया जा रहा है, ताकि यह सुनिश्चित किया जा सके कि कहीं मानव अधिकारों का हनन न हो रहा हो। सभी अधिकारियों को निर्देश दिए गए हैं कि वे मानव अधिकारों के प्रति सतर्क रहें और अपने विभागों में आने वाले लोगों की समस्याओं का समाधान करें।

बैठक में जिला कलेक्टर कमर चौधरी, बीडीए आयुक्त कनिष्क कटारिया, एसपी दिगंत आनंद और संबंधित विभागों के अन्य अधिकारी मौजूद रहे।

Dainik Bhaskar

## अधिकारी मानवाधिकारों के संरक्षण के लिए सचेत रहकर कार्य करें: विशेष पर्यवेक्षक

<https://www.bhaskar.com/local/rajasthan/bharatpur/news/officials-should-work-vigilantly-to-protect-human-rights-special-observer-135905939.html>

भरतपुर 4 घंटे पहले

मानव के अधिकारों के प्रति अधिकारी सचेत रहकर कार्य करें। अधिकारी मानव अधिकारों का संरक्षण करें। विभागों में आने वाले लोगों को संवेदनशीलता के साथ सुना जाए। यह बात राष्ट्रीय मानवाधिकार आयोग के विशेष पर्यवेक्षक बालकृष्ण गोयल ने कही। वह शुक्रवार को बीडीए सभागार में जिला स्तरीय अधिकारियों की बैठक को संबोधित कर रहे थे।

पर्यवेक्षक गोयल ने कहा कि मानव अधिकारों का कहीं भी उल्लंघन नहीं हो। जिलेवासियों को सरकार की योजनाओं का पारदर्शिता एवं पात्रता के आधार पर समय पर लाभ मिले। उन्होंने बताया कि राष्ट्रीय मानव अधिकार आयोग की ओर से कवायद चलाई जा रही है कि धरातल पर जाकर देखा जाए कि कहीं पर मानव अधिकारों का उल्लंघन तो नहीं हो रहा है। डीएम कमर चौधरी ने त्रिस्तरीय जनसुनवाई व्यवस्था के बारे में बताते हुए समस्याओं के समयबद्ध समाधान की जानकारी दी। उन्होंने बताया कि अधिकारी ग्राम स्तर तक जाकर आमजन से रूबरू होते हैं। एसपी दिगंत आनंद ने पुलिस विभाग द्वारा मानव अधिकारों के संरक्षण एवं थाने स्तर पर की विस्तार से जानकारी दी। पर्यवेक्षक ने सामुदायिक स्वास्थ्य केन्द्र सेवर का निरीक्षण कर रोगियों के आने-जाने वाले रास्ते को ठीक कराने के निर्देश दिए। संप्रेषण गृह एवं ऑब्जरवेशन होम का भी निरीक्षण किया।

विभिन्न संस्थानों का किया निरीक्षण... विशेष पर्यवेक्षक ने केन्द्रीय कारागृह का निरीक्षण किया। उन्होंने बंदियों के लिए तैयार भोजन भी चखा। जेल अस्पताल में बंदियों की समस्या भी सुनी। आंगनबाड़ी केंद्र रामपुरा का निरीक्षण कर शाला पूर्व शिक्षा से लाभान्वित बच्चों से बात की। ऑनलाइन पोषण ट्रैकर एप का डाटा देखकर उपस्थित बच्चों का वजन लिया। स्टेडियोमीटर से बच्चों की ऊंचाई नापी। गरम भोजन पोषाहार नाश्ते की जानकारी ली। राशन दुकान रामपुरा में राशन वितरण के बारे में जानकारी ली।

Dainik Bhaskar

## प्रधानमंत्री के दौरे पर नजरबंदी से पूर्व IPS नाराज:अमिताभ ठाकुर ने मानवाधिकार आयोग से की शिकायत

<https://www.bhaskar.com/local/uttar-pradesh/varanasi/news/varanasi-news-former-ips-officer-upset-over-house-arrest-during-pm-visit-135903293.html>

वाराणसी 12 घंटे पहले

प्रधानमंत्री के वाराणसी में 52वें दौरे पर पहुंचने के पहले कांग्रेस, सपा और कई संगठनों के नेताओं, पदाधिकारियों को पुलिस ने नजरबंद किया था। इसमें पूर्व आईपीएस अमिताभ ठाकुर की पार्टी आजाद अधिकार सेना के पदाधिकारी अविनाश मिश्रा भी नजरबंद किए गए थे।

इसपर पूर्व आईपीएस ने राष्ट्रीय मानवाधिकार आयोग से शिकायत की है। अविनाश मिश्रा खोजवां निवासी हैं और उन्हें पुलिस ने दो दिन नजरबंद किया था।

पूर्व आईपीएस ने शिकायत में पुलिसकर्मियों के विरुद्ध एफआईआर और एक लाख रुपए मुआवजे की मांग की है।

नजरबंद करना आपराधिक कृत्य पूर्व आईपीएस अमिताभ ठाकुर ने अपने लेटर में लिखा है - प्रधानमंत्री नरेंद्र मोदी के वाराणसी दौरे के नाम पर आजाद अधिकार सेवा के खोजवा निवासी अविनाश मिश्रा सहित कांग्रेस के तमाम पदाधिकारीगण को वाराणसी पुलिस द्वारा अवैध रूप से दो दिन लगातार घर में नजरबंद रखा गया। जो स्पष्ट आपराधिक कृत्य है।

संबंधितों पर हो FIR अमिताभ ठाकुर ने नजरबंद किए जाने को अत्यंत गंभीर घटना तथा मानवाधिकार का सीधा उल्लंघन बताया है। उन्होंने मानवाधिकार आयोग से अविनाश मिश्रा तथा अन्य को अवैध नजर रूप से नजरबंद रखे जाने वाले पुलिसकर्मियों के खिलाफ ? एफआईआर और अविनाश मिश्रा को 1 लाख मुआवजा की मांग की है।

प्रधानमंत्री के दौरे पर 200 कांग्रेसी हुए थे नजरबंद कांग्रेस के प्रधानमंत्री के वाराणसी आगमन पर विरोध के आह्वान के बाद लखनऊ से लेकर वाराणसी तक 200 कांग्रेस पदाधिकारियों को नजरबंद किया गया था। कांग्रेस अध्यक्ष अजय राय को लखनऊ में उनके होटल में रात में घुसी पुलिस ने वाराणसी न जाने की हिदायत दी थी।

इसके बाद होटल के चप्पे-चप्पे पर पुलिस तैनात कर दी गयी थी। इसका एक वीडियो भी सामने आया था। वहीं वाराणसी में महानगर अध्यक्ष राघवेंद्र चौबे, जिलाध्यक्ष राजेश्वर पटेल, सपा जिलाध्यक्ष सुजीत यादव लक्कड़ और सहित सैकड़ों कार्यकर्ताओं को नजरबंद कर दिया गया था।

Dainik Bhaskar

**मां से लिपटकर रोई बेटी, बोली- मरीज देखने आई थी:कोठों से पकड़े सभी आरोपियों की पॉक्सो में रिमांड मंजूर, पहुंचे जेल**

<https://www.bhaskar.com/amp/local/uttar-pradesh/meerut/news/the-daughter-cried-while-hugging-her-mother-and-said-she-had-come-to-see-the-patient-135903608.html>

मेरठ 12 घंटे पहले

कबाड़ी बाजार के कोठों से गिरफ्तार सभी 9 आरोपियों को शुक्रवार को न्यायालय ने 14 दिन की न्यायिक हिरासत में जेल भेज दिया। कोर्ट ने जैसे ही रिमांड मंजूर की आरोपियों में शामिल महिलाएं रोने लगीं। एक महिला की बेटी ने तो पुलिस पर आरोप जड़ दिए।

वह दिल्ली से चिकित्सा से जुड़ा कोई कोर्स कर रही है। वह रोते हुए बोली- मेरी मां यहां कैंसर पीड़ित रिश्तेदार को देखने आई थी और पुलिस ने उन्हें भी पकड़ लिया। देर शाम कड़ी सुरक्षा में सभी को जेल में दाखिल कर दिया गया।

एक नजर गुरुवार शाम हुई कार्रवाई पर दिल्ली की एक सामाजिक संस्था मिशन मुक्ति फाउंडेशन को सूचना मिली कि मेरठ के कबाड़ी बाजार रेड लाइट एरिया में खुले कुछ कोठों में फिर से अनैतिक काम शुरू हो गया है। फाउंडेशन के अध्यक्ष वीके सिंह ने सूचना की पुष्टि की और फिर राष्ट्रीय मानवाधिकार आयोग में शिकायत की।

राष्ट्रीय मानवाधिकार आयोग की तरफ से एक पत्र मेरठ एसएसपी को जारी हुआ, जिसे वीके सिंह ने गुरुवार दोपहर आकर एसएसपी को सौंप दिया।

एसएसपी ने तत्काल गठित की तीन टीमों में मामला राष्ट्रीय मानवाधिकार आयोग से जुड़ा था, इसलिए एसएसपी डा. विपिन ताडा ने तत्काल टीमों का गठन किया। सीओ कैंट नवीना शुक्ला के नेतृत्व में एंटी ह्यूमन ट्रेफिकिंग व दो अन्य टीम शाम को कबाड़ी बाजार रेड लाइट एरिया में पहुंची और दिल्ली एनजीओ की टीम की मदद से एक साथ चार कोठों पर कार्रवाई की।

इन कोठों पर अनैतिक कार्य होता मिला। करीब 22 महिलाओं, जिनमें चार नाबालिग शामिल थीं समेत 22 लोगों को हिरासत में ले लिया। इनके अलावा पांच ग्राहक भी दबोच लिए।

पुलिस का दावा - जिस्मफरोशी के साक्ष्य मिले पुलिस टीमों ने चार कोठों पर एक साथ छापा मारा, जिससे खलबली मच गई। अच्छी खासी फोर्स होने के कारण किसी तरह का विरोध नहीं हो सका। तलाशी में टीमों ने कई जोड़ों को आपत्तिजनक स्थिति में पकड़ा। पुलिस अफसरों की मानें तो कोठों में अनैतिक काम हो रहा था।

इसके मजबूत साक्ष्य मिले हैं। काफी मात्रा में आपत्तिजनक सामान भी मिला है। शराब, सिगरेट के पैकेट के अलावा कुछ टेबलेट भी मिली हैं, जिनको फर्द में शामिल किया गया है।

एक आरोपी के अधिवक्ता ने की बहस पुलिस ने चारों कोठा संचालिकाओं के अलावा पांचों ग्राहकों जाकिर, इलियास, मसूद, याकूब और कन्हैया को विशेष न्यायाधीश, विशेष कोर्ट के समक्ष पेश किया था। कोर्ट ने पोक्सो में सुनवाई की, जिसमें पुलिस की ओर से रिमांड मांगा गया।

बताया कि कुल 17 महिलाओं को कोठों से रेस्क्यू किया गया है। इनमें चार नाबालिग भी शामिल हैं जो इनमें शामिल चार महिलाओं की बेटियां हैं। एक आरोपी ग्राहक की तरफ से अधिवक्ता ने बहस की लेकिन कोर्ट ने कोई राहत नहीं दी और सभी की 14 दिन की न्यायिक हिरासत मंजूर कर ली।

कल कोर्ट में पेश होंगी रेस्क्यू की गई महिलाएं कोठों से रेस्क्यू की गई सभी पीड़ित 17 महिलाओं व 4 किशोरियों को शनिवार को कोर्ट के समक्ष पेश किया जाएगा। कोर्ट ही सुनवाई के बाद यह तय करेगी कि इन सभी को नारी निकेतन भेजना है, आशा ज्योति केंद्र भेजना है या फिर परिजनों के सुपुर्द करना है। शुक्रवार को संख्या अधिक होने व सभी की डाक्टरी ना हो पाने के कारण पीड़ित पक्ष को कोर्ट के समक्ष पेश नहीं किया जा सका।

पुलिस की गिरफ्त में आए आरोपी :

1. मसूद पुत्र नवाब अली निवासी लोहियाना किंडोर, मेरठ। 2. इलियास पुत्र फयाज निवासी रशीद नगर थाना लिसाड़ीगेट, मेरठ। 3. जाकिर पुत्र इस्माइल निवासी जाकिर कॉलोनी थाना लोहियानगर, मेरठ। 4. याकूब पुत्र इस्लामुद्दीन निवासी पट्टा मोहल्ला बागपत। 5. कन्हैया तामंग पुत्र ओमप्रकाश निवासी नीरज चौक बाराद्वार, की मण्डी प्रयागराज, नगर काशीपुरी प्रयागराज।

चारों आरोपी कोठा संचालिका : 6. राधा उर्फ शालू निवासी मल्ला बाजार दार्जिलिंग, दार्जिलिंग, (पश्चिम बंगाल) 7. सरिता, निवासी धोबी चौहट्टा जवाहर, माधुपुरा, सीकर, (राजस्थान) 8. शिल्पा, निवासी बस्ती चोहान कॉलोनी, टोंक, टोंक, (राजस्थान) 9. राजमाला, निवासी कुशलगढ़, डूंगरपुर, (राजस्थान)

